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Monday,
25th July, 2022
3 Sravana, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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RAJYA SABHA

Monday, the 25th July, 2022 /3 Sravana , 1944 (Saka)

*The House met at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

OATH OR AFFIRMATION

MR. DEPUTY CHAIRMAN: Now, Oath or Affirmation.

Shri Ilaiyaraaja (Nominated)

FELICITATIONS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, on behalf of the whole House and on my own behalf, I congratulate Shri Neeraj Chopra for winning Silver Medal in the Javelin Throw at the World Athletics Championships, 2022, held at Eugene in Oregon of the United States of America.

With his remarkable performance by landing his Javelin at 88.13 meters, Olympic Champion Shri Neeraj Chopra has improved his Olympic record and scripted yet another glorious chapter in the history of Indian Athletics by becoming the first Indian to win a Silver Medal at the World Athletics Championships. By his spectacular performance, he has ended a 19-year long wait for a medal for the country.

I am sure, his achievement will enthuse citizens of the nation, particularly our young and aspiring sportspersons, to work hard with unflinching dedication and strive for excellence in their respective spheres.

I wish Shri Neeraj Chopra all the success in his future endeavours and hope that he will continue to make the nation proud by his many more accomplishments.

PAPERS LAID ON THE TABLE

Report and Accounts (2019-20) of CMPFO, Dhanbad, Jharkhand and related papers

कोयला मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं निम्नलिखित पत्रों

की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (a) Annual Report and Accounts of the Coal Mines Provident Fund Organization (CMPFO), Dhanbad, Jharkhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7230/17/22]

I. Notification of the Ministry of Micro, Small and Medium Enterprises

II. Report and Accounts(2020-21) of OIDC, Daman and related papers

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Micro, Small and Medium Enterprises Notification No. G.S.R. 389 (E), dated the 24th May, 2022, publishing the Micro, Small and Medium Enterprises Fund (Amendment) Rules, 2022, under sub-section (3) of Section 29 of the Micro, Small and Medium Enterprises Development Act, 2006.

[Placed in Library. See No. L.T. 7263/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

- (a) Twenty-ninth Annual Report and Accounts of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited (OIDC), Daman, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7253/17/22]

Notification of the Ministry of Petroleum and Natural Gas

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली): महोदय मैं पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड अधिनियम, 2006 की धारा 62 के अधीन पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (गैस विनियम) संशोधन विनियम, 2022 को प्रकाशित करने वाली पेट्रोलियम और प्राकृतिक गैस मंत्रालय की अधिसूचना फाइल सं. पीएनजीआरबी/वित्त/9-गैस वि.(2)/2021 (पी-3676), दिनांक 6 मई, 2022 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 7158/17/22]

I. Notification of the Ministry of Defence

II. Reports and Accounts(2020-21) of the NIM, Uttarkashi, Uttarakhand; NIMAS, Dirang, Arunachal Pradesh; HMI, Darjeeling and related papers

रक्षा मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 9 (E), dated the 23rd June, 2022, notifying eligibility of women in the Indian Navy as sailors in the branches specified therein, issued under sub-section (2) of Section 9 of the Navy Act, 1957.

[Placed in Library. See No. L.T. 7269/17/22]

II. A copy each (in English and Hindi) of the following papers:—

- (i)(a) Annual Report and Accounts of the Nehru Institute of Mountaineering, (NIM), Uttarkashi, Uttarakhand, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7266/17/22]

- (ii)(a) Annual Report and Accounts of the National Institute of Mountaineering & Allied Sports, (NIMAS), Dirang, Arunachal Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7267/17/22]

- (iii)(a) Annual Report and Accounts of the Himalayan Mountaineering Institute Darjeeling (HMI), for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7268/17/22]

MESSAGE FROM LOK SABHA

Nomination of Member of Rajya Sabha to the Committee on Public Accounts

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

“I am directed to inform you that Lok Sabha, at its sitting held on Friday, the 22nd July, 2022, adopted the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the unexpired portion of the term of the Committee *vice* Shri V. Vijayasai Reddy retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the member of Rajya Sabha so nominated to the Committee, may be communicated to this House.”

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं विभाग संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति के निम्नलिखित अंतिम की गई कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (i) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twelfth Report on Action taken by the Government on the observations/recommendations contained in the Third Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Tribal Affairs;
- (ii) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-fifth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-second Report of the Committee on 'Demands for Grants 2021-22)' of the Ministry of Minority Affairs;
- (iii) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-seventh Report on Action Taken by the Government on the observations/recommendations contained in the Nineteenth Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' on Ministry of Tribal Affairs;
- (iv) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-eighth Report on Action Taken by the Government on the observations/recommendations contained in the Twentieth Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment); and
- (v) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Twenty-ninth Report

on Action Taken by the Government on the observations/recommendations contained in the Twenty-first Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

STATEMENTS BY MINISTER

Status of implementation of recommendations contained in the Two Hundred and Eighty first; Two Hundred and Ninety first; and Three Hundred and Second reports of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; AND THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V. K. SINGH): Sir, I lay the following statements regarding:—

- (i) Status of implementation of recommendations contained in the Two Hundred and Eighty first Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Action Taken by the Government on the recommendations/observations contained in its Two Hundred and Seventy-sixth Report on Demands for Grants (2020-21) pertaining to the Ministry of Civil Aviation.
 - (ii) Status of implementation of recommendations contained in the Two Hundred and Ninety first Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Civil Aviation.
 - (iii) Status of implementation of recommendations contained in the Three Hundred and Second Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Action Taken by the Government on the recommendations/observations contained in its Two Hundred and Ninety-first Report on Demands for Grants (2021-22) pertaining to the Ministry of Civil Aviation.
-

ANNOUNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, as the House is meeting from 2.00 p.m. today, the answers to Starred and Unstarred Questions, listed in today's list of questions, would be treated as laid on the Table.

REGARDING INITIATION OF DISCUSSION ON VARIOUS NOTICES UNDER RULE 267 AND CALLING ATTENTION ON SITUATION ARISING OUT OF RISING CASES OF POST-COVID COMPLICATIONS AND VARIOUS OTHER ISSUES

MR. DEPUTY CHAIRMAN: Now, Motion for election to Committee on Official Language. Shri Nisith Pramanik to move a Motion for election of two Members to the Committee on Official Language.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, यह प्रस्ताव मुझे उपस्थित करना है।

MR. DEPUTY CHAIRMAN: Hon. Chairman has not given consent.

श्री नित्यानन्द राय : महोदय, हम अनुमति माँगते हैं।

MR. DEPUTY CHAIRMAN: Hon. Members, notices for today under Rule 267 for suspension of ...*(Interruptions)*... Silence, please. ...*(Interruptions)*... Shri Sanjay Singh -- Concern over misuse of agencies like the CBI and the ED by the Central Government; Dr. Santanu Sen -- High inflation levels and increase in prices of many essential commodities and increase in GST of pre-packed grains; Shri Derek O'Brien, Shrimati Priyanka Chaturvedi, Shri K.C. Venugopal; hon. Shri Mallikarjun Khargeji, सबका नोटिस इस विषय पर है। माननीय चेयरमैन साहब ने चूँकि इसकी स्वीकृति नहीं दी है, इसलिए इस पर बहस के बजाय हम आगे बढ़ेंगे। आज डा. फौजिया खान जी द्वारा कॉलिंग अटेंशन है। ...*(व्यवधान)*...

Now, Calling Attention to the matter of urgent public importance. Dr. Fauzia Khan to call the attention of the Minister of Health and Family Welfare to the situation arising out of rising cases of post-COVID complications.

मैडम, इसके पहले कि आप कॉल करें, मैं एक मिनट के लिए कुछ कहना चाहता हूँ। माननीय सदस्यगण, कॉलिंग अटेंशन शुरू होने से पहले इसके प्रोसीजर के बारे में मैं कुछ चीजें आपसे शेयर करना चाहता हूँ। जो माननीय सदस्य कॉलिंग अटेंशन रेज करते हैं, उन्हें लिस्ट

ऑफ बिज़नेस में दिए गए टेक्स्ट को ही पढ़ना है। उसके बाद माननीय मंत्री जी अपना स्टेटमेंट पढ़ते हैं, फिर जिन माननीय सदस्यों ने पहले से नाम दे रखा है, वे क्लेरिफिकेशन पूछ सकते हैं। इसके बाद मिनिस्टर का रिप्लाय होगा। इस बहस के लिए कुल समय एक घंटा निर्धारित है।
Now, Dr. Fauzia Khan to call the attention of the Minister of Health and Family Welfare to the situation arising out of rising cases of post-COVID complications.

डा. फौजिया खान (महाराष्ट्र): सर, धन्यवाद कि इस कॉलिंग अटेंशन को आपने स्वीकार किया है, लेकिन आज जो सारे देश की भावना है, जो सबके आँसू हैं, उनकी आहें हैं, उनकी वेदना है, उसको इस हाउस में लाना हमारी जिम्मेदारी है। आज भड़कती हुई महँगाई और जो जीएसटी ...**(व्यवधान)**...

†**محترمہ فوزیہ خان :** سر، دھنیواد کہ اس کالنگ اٹینشن کو آپ نے منظور کیا ہے، لیکن آج جو سارے دیش کی بھاؤنا ہے، جو سب کے آنسو ہیں، ان کی آہیں ہیں، ان کی ویدنا ہے، اس کو اس ہاؤس میں لانا ہماری ذمہ داری ہے۔ آج بھڑکتی ہوئی مہنگائی اور جو جی ایس ٹی ...“مداخلت”...

श्री उपसभापति : माननीय मैडम, आपका कॉलिंग अटेंशन जिस विषय पर है, आप उस विषय पर ही बोल सकती हैं। ...**(व्यवधान)**... कॉलिंग अटेंशन का जो विषय है, आप उस पर ही बोल सकती हैं। ...**(व्यवधान)**... No; no ...*(Interruptions)*...

डा. फौजिया खान : सर, मैं विनती करना चाहती हूँ कि देश में सबसे ज्यादा महत्वपूर्ण ...**(व्यवधान)**...

†**محترمہ فوزیہ خان :** سر، میں ونٹی کرنا چاہتی ہوں کہ دیش میں سب سے زیادہ اہم ...“مداخلت”...

श्री उपसभापति : माननीय मैडम, कॉलिंग अटेंशन का जो टेक्स्ट है, वही आप पढ़ सकती हैं। ...**(व्यवधान)**... उसके अलावा और कोई चीज़ रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**... †

डा. फौजिया खान : *

श्री उपसभापति : प्लीज़, प्लीज़, मैडम, कॉलिंग अटेंशन का जो विषय है ...**(व्यवधान)**... आप सब कॉलिंग अटेंशन चाहते थे, आपको कॉलिंग अटेंशन पर बोलने के लिए मौका मिला है। ...**(व्यवधान)**... प्लीज़, माननीय सदस्या, रूल 110 के अनुसार आपको जिस विषय पर बोलना है, आप उसी विषय पर बोल सकती हैं। ...**(व्यवधान)**...

रूल 240 के तहत जो स्पीच इर्रेलेवेंट होगी, ...**(व्यवधान)**... वह रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**... मैं आग्रह करता हूँ ...**(व्यवधान)**... I request, please, आप इन चीज़ों पर बहस चाहते रहे हैं, आप कॉलिंग अटेंशन की माँग करते रहे हैं। ...**(व्यवधान)**... माननीय चेयरमैन ने कहा

† Transliteration in Urdu Script

* Not recorded.

है कि महंगाई पर भी बात होगी। ...**(व्यवधान)**... माननीय चेयरमैन ने ऑलरेडी कह रखा है। ...**(व्यवधान)**... प्लीज़, प्लीज़, मैं आपसे आग्रह करता हूँ। ...**(व्यवधान)**... माननीय एलओपी कुछ कहना चाहते हैं, आप लोग अपनी सीट्स पर जाएँ। ...**(व्यवधान)**... प्लीज़ आप लोग अपनी-अपनी सीट पर जाएँ, माननीय एलओपी कुछ कहना चाहते हैं, फिर माननीय लीडर ऑफ दि हाउस कुछ कहना चाहते हैं। ...**(व्यवधान)**... प्लीज़ अपनी सीट्स पर जाएँ। ...**(व्यवधान)**... प्लीज़ अपनी सीट्स पर जाएँ। ...**(व्यवधान)**... प्लीज़, प्लीज़, प्लीज़। ...**(व्यवधान)**...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, आज छठा दिन है, हम बार-बार इस सदन में इन्प्लेशन के बारे में, प्राइस राइज़ के बारे में, महंगाई के बारे में चर्चा करना चाहते हैं, इसीलिए हमने रूल 267 के तहत नोटिस दिया है। आप तो जानते हैं कि रूल 267 में और वे जो रूल 176 में चर्चा चाहते हैं, इनमें फर्क है। ...**(व्यवधान)**...

श्री उपसभापति : अभी वे बताने वाले हैं। ...**(व्यवधान)**... माननीय एलओपी, आप जानते हैं कि रूल 267 की अनुमति नहीं है। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : * ...**(व्यवधान)**...

श्री उपसभापति : नहीं, आपने यह स्पष्ट कहा है। ...**(व्यवधान)**... आपने रूल 267 का विषय बताया है, लेकिन माननीय चेयरमैन साहब ने इसकी स्वीकृति नहीं दी है। ...**(व्यवधान)**... माननीय चेयरमैन साहब ने इसकी स्वीकृति नहीं दी है। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : डिप्टी चेयरमैन साहब, आप हम सभी के चेयरमैन हैं। ...**(व्यवधान)**...

श्री उपसभापति : मैं आपसे यही आग्रह कर रहा हूँ कि माननीय चेयरमैन साहब ने इस विषय पर बहस की अनुमति नहीं दी है, फिर भी आपने यह प्वाइंट उठा दिया। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : * ...**(व्यवधान)**...

श्री उपसभापति : मैं भी वही कर रहा हूँ। ...**(व्यवधान)**... कृपया आप चेयर पर आक्षेप न करें। ...**(व्यवधान)**... माननीय चेयरमैन साहब ने जो डिस्मिज़न लिया है, मैं आपको वही कन्वे कर रहा हूँ। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : देखिए, यह हमारे देश के लिए और सारी जनता के लिए बहुत बड़ा मुद्दा है। ...**(व्यवधान)**... सरकार इस मुद्दे पर चर्चा से भाग क्यों रही है? ...**(व्यवधान)**... सरकार इस पर चर्चा क्यों नहीं करना चाहती है? ...**(व्यवधान)**...

* Expunged as ordered by the Chair.

श्री उपसभापति : माननीय लीडर ऑफ दि हाउस। ...**(व्यवधान)**... अब माननीय लीडर ऑफ दि हाउस की बात ही रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

सभा के नेता (श्री पीयूष गोयल) : यह बहुत दुर्भाग्यपूर्ण स्थिति है। ...**(व्यवधान)**... सरकार ने स्पष्ट किया है कि हम एक सार्थक चर्चा चाहते हैं। ...**(व्यवधान)**... हम चाहते हैं कि इस सदन की और देश की जो भी भावनाएं हैं, उन पर पूरे विस्तार से चर्चा हो। ...**(व्यवधान)**... माननीया वित्त मंत्री जी को कोविड हो गया है और वे अभी बीमार हैं। ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़, आप माननीय लीडर ऑफ दि हाउस की बात सुनिए। ...**(व्यवधान)**...

श्री पीयूष गोयल : जैसे ही माननीया वित्त मंत्री जी आती हैं, वे भी इस चर्चा में भाग लेंगी। ...**(व्यवधान)**... वे भी सदन की भावनाओं को सुनना चाहती हैं, ताकि पूरी गंभीरता से उनका जवाब दे सकें। ...**(व्यवधान)**... यह बेबुनियाद आरोप है कि सरकार चर्चा से भागना चाहती है। ...**(व्यवधान)**... सरकार तो स्वयं चाहती है कि चर्चा हो। ...**(व्यवधान)**... सरकार ने बहुत अहम कदम उठाए हैं, जिनके कारण विश्व के अन्य देशों के मुकाबले भारत में महंगाई कम है। ...**(व्यवधान)**... मैं समझता हूँ कि विपक्ष चर्चा से भाग रहा है। ...**(व्यवधान)**... विपक्ष के द्वारा शासित राज्यों ने आज तक पेट्रोल और डीजल पर टैक्स कम नहीं किए हैं। ...**(व्यवधान)**... चर्चा से ये लोग भाग रहे हैं, सरकार तो चर्चा चाहती है। ...**(व्यवधान)**... मैं विपक्ष पर यह आरोप लगाता हूँ कि चर्चा से विपक्ष भाग रहा है। ...**(व्यवधान)**...

श्री उपसभापति : थैंक यू। ...**(व्यवधान)**... आप सब लोग अपनी-अपनी सीट पर जाएं, प्लीज़। ...**(व्यवधान)**... आप अपनी सीट्स पर जाएं। ...**(व्यवधान)**... माननीय देरेक ओब्राईन जी। ...**(व्यवधान)**... जब तक आप सब लोग अपनी सीट्स पर नहीं जाएंगे, तब तक मैं किसी की बात नहीं सुनूंगा। ...**(व्यवधान)**...

श्री देरेक ओब्राईन (पश्चिमी बंगाल) : सर, जुलाई, 2017 ...**(व्यवधान)**...

श्री उपसभापति : आप सब लोग अपनी सीट्स पर जाइए, तभी इनकी बात रिकॉर्ड पर जाएगी। ...**(व्यवधान)**... प्लीज़ ...**(व्यवधान)**...

SHRI DEREK O' BRIEN: Sir, give me just 30 seconds. जुलाई, 2017 के बाद अब जुलाई, 2022 हो गया है, लेकिन पिछले पांच सालों में एक बार भी आपने रूल 267 पर चर्चा नहीं की है। ...**(व्यवधान)**...

श्री उपसभापति : मैंने यह बात पहले ही क्लियर कर दी है। ...**(व्यवधान)**... मैंने रूल पोजीशन पहले ही क्लियर कर दी है। ...**(व्यवधान)**... अब आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... माननीय चेयरमैन ने स्थिति स्पष्ट कर दी है। ...**(व्यवधान)**... माननीय सदस्य, आप

लोग कॉलिंग अटेंशन मांगते रहे हैं। ...**(व्यवधान)**... माननीय चेयरमैन साहब ने कहा है कि महंगाई पर भी बात होगी। ...**(व्यवधान)**... यह कॉलिंग अटेंशन अत्यंत महत्वपूर्ण विषय पर है, अभी इस पर चर्चा करने दीजिए। ...**(व्यवधान)**... डा. फौजिया खान जी को इस विषय पर अपनी बात रखने दीजिए। ...**(व्यवधान)**... डा. फौजिया खान जी की बात के अलावा कोई और बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... प्लीज़, आप लोग अपनी सीट्स पर जाएं और चर्चा होने दें। ...**(व्यवधान)**... आपने बड़े महत्वपूर्ण विषय पर कॉलिंग अटेंशन दिया हुआ है। ...**(व्यवधान)**... पोस्ट-कोविड में बढ़ती हुई कॉम्प्लिकेशंस का समाज पर क्या प्रभाव है, इस विषय पर कॉलिंग अटेंशन है। ...**(व्यवधान)**... बार-बार आप कॉलिंग अटेंशन की मांग करते रहे हैं। कॉलिंग अटेंशन एक्सेप्टेड है, डा. फौजिया खान जी का विषय एक्सेप्टेड है, आप उस पर चर्चा नहीं चाहते हैं! ...**(व्यवधान)**.. The House stands adjourned till 3.00 p.m.

The House then adjourned at fifteen minutes past two of the clock.

The House reassembled at three of the clock,

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair*]

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Dr. Fauzia Khan to call the attention of the Minister of Health and Family Welfare to the situation arising out of the rising cases of post-Covid complications. ...*(Interruptions)*... You are supposed to speak on the topic. ...*(Interruptions)*... Hon. Member, you are supposed to speak on the topic. ...*(Interruptions)*... Dr. Fauzia Khan, you had requested for it. The Opposition had requested for it. So, accordingly, we are here. ...*(Interruptions)*... I think it was supposed to be ending at 3 o'clock. Hon. Chairman, looking at the sensitivity of the matter, has extended it again from 3 o'clock to 4 o'clock. ...*(Interruptions)*... I am again requesting you. It is a matter of national importance. Please start speaking on the Calling Attention motion. ...*(Interruptions)*...

DR. FAUZIA KHAN: Sir, I am very much obliged to the Chairman that he has accepted my topic for discussion on Covid-related complications. ...*(Interruptions)*... Although this is a very, very important subject and I would have liked to speak on it, Sir... ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Just a moment. Hon. Leader of the House.

श्री पीयूष गोयल : ऑनरेबल वाइस चेयरमैन, यह बड़ा दुर्भाग्यपूर्ण है। ...**(व्यवधान)**...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : कृपया अपनी सीट्स पर वापस जाएँ। ...**(व्यवधान)**... Hon. Leader of the House wants to speak. ...**(Interruptions)**... Please go back to your seats. Hon. Leader of the House is speaking. ...**(Interruptions)**...

श्री पीयूष गोयल : सर, यह बड़ी दुर्भाग्यपूर्ण स्थिति है। ...**(व्यवधान)**... पूरे विपक्ष के पास कोई मुद्दा नहीं होने के कारण ये बेबुनियाद हाउस को डिसरप्ट कर रहे हैं, हाउस को चलने नहीं दे रहे हैं। ...**(व्यवधान)**... आज अभी-अभी कांग्रेस के एक नेता ने, जो इस सदन के माननीय सदस्य हैं, उन्होंने एक बेबुनियाद ट्वीट करके जनता को गुमराह करने की कोशिश की है। ...**(व्यवधान)**... इन्होंने एक आरोप लगाया है कि आज सुबह के कार्यक्रम में माननीय लीडर ऑफ दि अपोज़िशन को सही स्थान नहीं दिया गया। ...**(व्यवधान)**... मैं पूरे सदन को बताना चाहूँगा कि आज से दो दिन पहले, सैटरडे को हाउस का एक प्रोग्राम था, पार्लियामेंट का एक प्रोग्राम था। ...**(व्यवधान)**... उसमें माननीय लीडर ऑफ दि अपोज़िशन को प्रधान मंत्री जी के साथ सेंट्रल हॉल में उसी बेंच पर ...**(व्यवधान)**... उसी कुर्सी पर रखा गया था। ...**(व्यवधान)**... प्रधान मंत्री जी, लीडर ऑफ दि हाउस और लीडर ऑफ दि अपोज़िशन, तीनों को एक साथ रखा गया था। ...**(व्यवधान)**... वह हाउस का फंक्शन था। ...**(व्यवधान)**... उसमें तो लीडर ऑफ दि अपोज़िशन आये ही नहीं। ...**(व्यवधान)**... मैं समझता हूँ कि वह कांस्टीट्यूशनल अथॉरिटी का फेयरवैल था, चेयरमैन ने बुलाया था, स्पीकर ने बुलाया था, उसमें तो लीडर ऑफ दि अपोज़िशन आये ही नहीं और उनकी कुर्सी खाली पड़ी रही। ...**(व्यवधान)**... आज जो कार्यक्रम था, उसमें होम मिनिस्ट्री के तहत जो ऑर्डर ऑफ प्रेसिडेंस, जो वॉरंट ऑफ प्रोटोकॉल है, उसके तहत सीटिंग हुई थी। ...**(व्यवधान)**... इसमें लीडर ऑफ दि अपोज़िशन 7वीं कड़ी में आते हैं। ...**(व्यवधान)**... इसमें कैबिनेट मिनिस्टर्स हैं, इसके बाद प्रिंसिपल सेक्रेटरी टू प्राइम मिनिस्टर, नेशनल सिक्योरिटी एडवाइजर, चीफ मिनिस्टर्स ऑफ दि स्टेट हैं, एक पूरा सिस्टम है और उसके बाद लीडर ऑफ दि अपोज़िशन आते हैं। ...**(व्यवधान)**... अगर उस कड़ी के हिसाब से जाते हैं, तो लीडर ऑफ दि अपोज़िशन तीसरी रो में, थर्ड रो में होते हैं। ...**(व्यवधान)**... हमने जब देखा कि लीडर ऑफ दि अपोज़िशन का पहली रो में हैं, तब हमें बड़ी खुशी हुई कि ऑर्डर ऑफ प्रेसिडेंस में तीसरी रो के बदले उनको पहली रो में रखा गया। ...**(व्यवधान)**... फिर भी उन्होंने जब ऑब्जेक्ट किया कि मैं एक कोने में हूँ, तब जो स्टाफ था, उसने आकर हाथ जोड़ कर लीडर ऑफ दि अपोज़िशन को कहा कि आप और बीच में आ जायें। ...**(व्यवधान)**... मेरी आँखों के सामने उनको रिक्वेस्ट की गयी कि वे और बीच में आ जायें। ...**(व्यवधान)**... तब उन्होंने उसे ठुकरा दिया, मना कर दिया। ...**(व्यवधान)**... तो यह विपक्ष की मानसिकता बताती है कि बिना कोई मुद्दे के ...**(व्यवधान)**... यह मुद्दाहीन विपक्ष हाउस को चलने नहीं देना चाहता है और पूरा गलत आरोप लगाता है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Okay. I am requesting Dr. Fauzia Khan again to speak on the Calling Attention motion. We have the Calling Attention motion on a very important topic, which is 'the situation arising out of the rising cases of post Covid complications. ...**(Interruptions)**... The Opposition has asked for it and the hon. Chairman has allowed it and, therefore, I would request all of you to go

back to your seats. ...*(Interruptions)*... Let us have the discussion. It is a Calling Attention. It is a very important matter concerning the country. The Opposition had demanded it. Dr. Khan, you have demanded it. ...*(Interruptions)*... It was supposed to start at 2 o'clock. ...*(Interruptions)*... It is already delayed by an hour. ...*(Interruptions)*... Hon. Chairman has allowed it to start at 3 o'clock. ...*(Interruptions)*... Dr. Fauzia Khan, I request you to start the Calling Attention motion to the matter of urgent public importance. ...*(Interruptions)*... I request all of you to go back to your seats. ...*(Interruptions)*... We can have the discussion. ...*(Interruptions)*... I request all of you to go back to your seats. ...*(Interruptions)*... This is not the way. ...*(Interruptions)*... This is not the way. ...*(Interruptions)*... Dr. Khan wants to start. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... The Calling Attention motion is a very important matter. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*...

DR. FAUZIA KHAN: The Opposition has given notices under Rule 267 on price rise. ...*(Interruptions)*... Please allow discussion on it. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I again request you to commence the Calling Attention to the matter of urgent public importance. ...*(Interruptions)*... It is a matter relating to the situation arising out of rising cases of post-COVID complications. ...*(Interruptions)*... I request all the hon. Members to go back to their seats and let us have a discussion on the Calling Attention. ...*(Interruptions)*... I request all of you again to go back to your seats. ...*(Interruptions)*... It is a very important thing; the Opposition has demanded it; hon. Chairman has allowed it. ...*(Interruptions)*... It came from the Opposition. ...*(Interruptions)*... May I request all of you to kindly go back to your seats so that we can start the Calling Attention? ...*(Interruptions)*... Dr. Fauzia Khan, I again request you to commence the Calling Attention motion. ...*(Interruptions)*... Dr. Fauzia Khan, would you like to commence the discussion? ...*(Interruptions)*... I request all of you to go back. ...*(Interruptions)*... Dr. Fauzia Khan wants to start. ...*(Interruptions)*... She wants the House in order. ...*(Interruptions)*... Let us have the House in order. ...*(Interruptions)*... I request all the hon. Members to please go back to your seats. ...*(Interruptions)*... We can have the House in order so that Dr. Fauzia Khan can start the Calling Attention motion. ...*(Interruptions)*... I request everyone to go back to your seats. ...*(Interruptions)*... Dr. Fauzia Khan, please start. ...*(Interruptions)*...

DR. FAUZIA KHAN: Sir, put the House in order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, you have the mover of the Calling Attention wanting to speak. ...*(Interruptions)*... I request all of you to go back to your seats. ...*(Interruptions)*... We can have a discussion. ...*(Interruptions)*...

SHRI RAGHAV CHADHA (Punjab): Sir, I have a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We cannot have a point of order when the House is not in order. ...*(Interruptions)*... This is the ruling given by the hon. Chairman. ...*(Interruptions)*... If the House is in order, we can have a point of order. ...*(Interruptions)*.. Please go back to your seats so that Dr. Fauzia Khan can start the Calling Attention motion. ...*(Interruptions)*... The House stands adjourned till 4.00 p.m.

The House then adjourned at eight minutes past three of the clock.

The House reassembled at four of the clock,
[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair*]

GOVERNMENT BILL

***The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022**

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will start the discussion on the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022. ...*(Interruptions)*... The first speaker is Shri Shaktisinh Gohil. ...*(Interruptions)*... Shaktisinh Gohilji...*(Interruptions)*... Shri Bikash Ranjan Bhattacharyya...*(Interruptions)*... Shri Bikash Ranjan Bhattacharyya - absent. ...*(Interruptions)*... Shri Vaiko...*(Interruptions)*... Vaikoji - absent. ...*(Interruptions)*... Dr. Fauzia Khan...*(Interruptions)*... Dr. Fauzia Khan; does not want to speak. ...*(Interruptions)*... Shri Ramji - not present...*(Interruptions)*... Shri G.V.L. Narasimha Rao, please start. ...*(Interruptions)*...

* Further consideration continued on a motion moved on the 19th of July, 2022.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, thank you for the opportunity to speak on this important Bill. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): G.V.L. Narasimha Raoji, please commence. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Thank you, Sir, for the opportunity to speak on this important Bill relating to the weapons of mass destruction. ...*(Interruptions)*... The weapons of mass destruction include anything that is capable of inflicting mass casualties and destroying and rendering...*(Interruptions)*...high-value assets as useless. ...*(Interruptions)*... In the hands of State actors as well as non-State actors, weapons of mass destruction can cause a much greater scale of damage than any conventional weapon can cause. ...*(Interruptions)*...

As per international obligations...*(Interruptions)*... This is an Amendment Bill to the Act of Parliament that was passed in 2005, that is, the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005. ...*(Interruptions)*... We are seeking to amend this Act through this Bill. What is this Amendment all about? ...*(Interruptions)*... I would like to broadly mention why this Amendment is necessary. ...*(Interruptions)*... The 2005 Act did not have any provisions criminalising financing of activities related to weapons of mass destruction. Therefore, in this particular Act of 2005, we are seeking to insert a new provision as 12A, which will appear after Section 12 in the Act. ...*(Interruptions)*... Section 12 in the original Act related to prohibition on brokering. Section 8 of the previous Act related to prohibition on weapons of mass destruction. Section 10 related to prohibition as regards intimidating acts. ...*(Interruptions)*... Section 11 related to prohibition of export. And, Section 12 referred to prohibition on brokering. But, prohibition on financing activities relating to financing of weapons of mass destruction was not there. That provision did not exist. ...*(Interruptions)*... But, in the light of U.N. Security Council Resolutions,...*(Interruptions)*...There was a UN Security Council Resolution 1540. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I request hon. Members to please go back to their seats. ...*(Interruptions)*... I request hon. Members to please go back to their seats. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: The 2005 Act, as I mentioned, did not have provision for dealing with financing of terror activities. I would like to read the text of

new Clause 12A, which is proposed to be inserted in the Act. It reads, "No person shall finance any activity which is prohibited under this Act, or under the United Nations Security Council Act, 1947 or any other relevant Act for the time being in force, or by an order issued under any such Act, in relation to weapons of mass destruction and their delivery systems." Sir, it has become necessary because the Financial Action Task Force requires new safeguards to be introduced in the Acts for being able to control financing of mass destruction activities in our territory.

Further, Sir, the insertion of new Clause 12A (2) gives the Government the power to freeze, seize or attach funds or other financial assets or economic resources. ...*(Interruptions)*... Sir, I think, the Members of the Opposition must understand the significance of this legislation. ...*(Interruptions)*... This is a very important legislation to control financing to weapons of mass destruction and terror activities. ...*(Interruptions)*... It is highly unbecoming of some Members to disturb such an important discussion in this House. This discussion was supposed to have happened last Thursday. ...*(Interruptions)*...

SHRI RAGHAV CHADHA (Punjab): Sir, I have a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): When the House is not in order, point of order cannot be taken up. ...*(Interruptions)*... This is the ruling of the Chair when the House is not in order, point of order cannot be taken up. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: This was only delayed to allow the Members of the Opposition to participate in this debate. ...*(Interruptions)*... But the manner in which the Opposition is disturbing the discussion is extremely disturbing. ...*(Interruptions)*...

Sir, this amendment also allows the Government to freeze, seize or attach funds, owned or controlled, wholly or jointly, directly or indirectly, by persons who are accused of funding or financing activities relating to weapons of mass destruction. ...*(Interruptions)*... It also allows the Government to freeze the assets held by them or on behalf of them, or at their direction. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you have another two-three minutes to conclude. ...*(Interruptions)*... You have another two-three minutes to conclude. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: So, it is all encompassing. ...*(Interruptions)*... It has very stringent provisions for confiscating and freezing assets of such persons. The original Act also allows such persons to be convicted for a period up to five years. ...*(Interruptions)*... Sir, this is a very important legislation. This legislation will enable our agencies to control terror operations in our country. It will allow us to fight the enemies of our country. Sir, let us take a look at the record.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...*(Interruptions)*... Your time is running out. Please conclude.

SHRI G.V.L. NARASIMHA RAO: Sir, because I have been disturbed, I have not been able to make my points. ...*(Interruptions)*... Please allow me to speak for a few more minutes. ...*(Interruptions)*... Sir, in this country, we have seen how terror has been politicized by Governments. We have seen the previous UPA Government coining terms such as * only to mislead investigations into acts of terror and to give a safe passage to a number of terror organizations who have actually caused huge havoc in this country. ...*(Interruptions)*... Sir, the Samjhauta blast, which happened in 2007,...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You will have to conclude. ...*(Interruptions)*... Your time is over. ...*(Interruptions)*..

SHRI G.V.L. NARASIMHA RAO: The investigation was completely politicized. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): There are five more speakers. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: Sir, please allow me a minute or two. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute. ...*(Interruptions)*... Please conclude. ...*(Interruptions)*...

* Expunged as ordered by the Chair.

SHRI G.V.L. NARASIMHA RAO: Sir, the UPA Government politicized terror. It has also done appeasement of vote banks only to blame * who are not responsible for any act of terror. By blaming it on *Government tried to indulge in appeasement of terrorism. ...(*Interruptions*)... The NIA court verdict in the Samjhauta blast clearly made this out that the investigations were not conducted properly and the whole focus was on politics. Sir, the hon. Prime Minister has put terrorism on the global agenda.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...(*Interruptions*)...

SHRI G.V.L. NARASIMHA RAO: At every meet, G-20, BRICS, at every platform, hon. Prime Minister highlighted the issue of terror. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. We will have to go to Shri Mahesh Jethmalani. ...(*Interruptions*)...

SHRI G.V.L. NARASIMHA RAO: The whole world understands ...(*Interruptions*)... terrorism receives maximum attention only because of hon. Prime Minister's initiatives. ...(*Interruptions*)...

SHRI DEREK O'BRIEN(West Bengal): Sir, I have a point of order. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House is not in order. When the House is in order, I will allow the point of order. ...(*Interruptions*)... The House is not in order. That is the Chairman's ruling. ...(*Interruptions*)...

SHRI G.V.L. NARASIMHA RAO: The Opposition is not allowing discussion on such an important matter. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...(*Interruptions*)...

* Expunged as ordered by the Chair.

SHRI G.V.L. NARASIMHA RAO: This is the travesty of our security. ...*(Interruptions)*... This is highly unbecoming of the Opposition to disturb this Parliament, to disturb this House, on the issue of national security, on the issue of fight against global terror. Thank you, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Mahesh Jethmalani. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...*(Interruptions)*... Sir, there is a silence in the House. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your respective places. ...*(Interruptions)*... I am requesting you. ...*(Interruptions)*... That is the ruling of the Chair. ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... I am requesting you; I am requesting all the Members to please go back to their seats. ...*(Interruptions)*... You go back to your seats; I will allow the point or order. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, everybody is quiet. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. I am allowing your point of order. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: How did you allow the Leader of the House to speak? ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am requesting all the hon. Members to go back to your seats. I will allow the point of order. Will you go back to your seats?

SHRI DEREK O'BRIEN: Sir, how did you allow the Leader of the House to speak? ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. I am allowing your point or order. ...*(Interruptions)*... Please go back. ...*(Interruptions)*... Please go back to your seats. I am allowing your point of order. ...*(Interruptions)*... I am only requesting you, hon. Members. ...*(Interruptions)*...

You see, I have placards on me. Thereafter you ask me for a point or order!
...(Interruptions)... How is this... ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, you allowed the Leader of the House to speak.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You go back to your seats. I will allow the point or order. ...(Interruptions)... If you don't go back to your seats, I can't allow the point or order. I am sorry. ...(Interruptions)... Shri Mahesh Jethmalani. ...(Interruptions)...

SHRI MAHESH JETHMALANI (Nominated): Hon. Vice-Chairman, Sir, with your kind permission, I rise above this unseemly din to support the Weapons of Mass Destruction and Delivery of Systems Prohibition of Unlawful Activities Amendment Bill, 2022. ...(Interruptions)... Sir, the genesis of this Bill lies in the widespread global apprehensions after 9/11 that weapons of mass destruction could fall in the hands of terrorists and other non-state actors. This has come about in response to the Resolution by the U.N., which I hope these gentlemen honour. As this Amendment Bill is pursuant to our international obligations as laid down, they should, at least, respect the U.N. Sir, in response to these apprehensions, the UN Security Council in 2004 passed Resolution 1540 when it called upon all Member States to enact laws for the purpose of prohibiting activity pertaining to weapons of mass destruction. ...(Interruptions)... Weapons of mass destruction mean nuclear weapons, other nuclear devices, biological weapons and chemical weapons. ...(Interruptions)... Sir, significantly, the U.N. Security Council also mandated that Member States should take steps towards prohibiting financial activity concerning weapons of mass destruction. ...(Interruptions)... Now, Sir, pursuant to these obligations, the Government of India in 2005, then headed by the UPA, took steps to enact a Bill against weapons of mass destruction. ...(Interruptions)... I will read Section 8. ...(Interruptions)... This is an extremely important Bill. ...(Interruptions)... And this din is so unnecessary. ...(Interruptions)... Sir, they forget...(Interruptions)... International obligations are ignored only for disruption. That is the nature of this opposition. ...(Interruptions)... Now, Sir, I want to point out a few mistakes and perhaps that is why they want to shout and disrupt. ...(Interruptions)... I want to point out the failings of 2005 legislation which their Government...(Interruptions)... Some of them or most of them were members of the UPA Government. ...(Interruptions)...

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have a point of order.

SHRI DEREK O' BRIEN: Sir, point of order. ...(*Interruptions*)... Sir, there is nobody in the Well. ..(*Interruptions*)... Sir, point of order. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Everybody is standing. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... He has raised a point of order. ...(*Interruptions*)... He has raised a point of order. ...(*Interruptions*)... Just one second. ...(*Interruptions*)... Hon. Members, please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Shri Pramod Tiwari *ji*, you have a point of order.

श्री प्रमोद तिवारी : सर, रूल 259 देखिए।...(**व्यवधान**)...

SHRI RAGHAV CHADHA: Sir, I have been asking for a very long time.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): He is a senior Member.

श्री प्रमोद तिवारी : सभापति व्यवस्था बनाये रखेगा और अपने निर्णयों के प्रवर्तन के प्रयोजन के लिए उसे सब आवश्यक शक्तियां प्राप्त होंगी।...(**व्यवधान**)... एक तरफ हाउस ऑर्डर में नहीं है, दूसरा प्वाइंट ऑफ ऑर्डर नहीं उठाने दे रहे हैं और तीसरा भाषण करा रहे हैं। ये सब चीजें एक-साथ कैसे हो सकती हैं?...(**व्यवधान**)... जब हाउस ऑर्डर में नहीं है...(**व्यवधान**)... अगर हम नहीं उठा सकते...(**व्यवधान**)... तो वे कैसे उठा सकते हैं?...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have made your point.

श्री राघव चड्ढा : सर, रूल नंबर 259, सर, सदन में शोर है। सदन के तमाम सदस्य वेल में हैं और आप बहस करा रहे हैं। रूल नंबर 259...(**व्यवधान**)... बहुत क्लियर कहता है कि आपकी यह ज़िम्मेदारी है कि आप पहले सदन को ऑर्डर में लाएंगे, ...(**व्यवधान**)...उसके बाद बहस होगी। ...(**व्यवधान**)... हम आधे घंटे से चिल्ला रहे हैं कि आप हमारी बात सुनें, लेकिन आप हमारी बात भी नहीं सुन रहे हैं। ...(**व्यवधान**)... सर, रूल 259 का पालन करें...(**व्यवधान**)... और रूलिंग दें।...(**व्यवधान**)... आप हम सभी के चेयरपरसन हैं, केवल जो उधर बैठे हुए हैं, उनके चेयरपरसन नहीं हैं...(**व्यवधान**)... हमारे भी चेयरपरसन हैं।...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : मैंने आपका प्वाइंट सुन लिया है...(व्यवधान)... अब आप मेरा प्वाइंट सुनिए।...(व्यवधान)...आप बैठिए।...(व्यवधान)... You have made your point. It is my responsibility as the Chair to ensure that the House is in order. It is the responsibility of every Member also to ensure that the House runs in decorum. So it is the mutual thing that we have to do together. Thank you. Hon. Shri Mahesh Jethmalani *ji*, one second.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव) : सर, सदन में रूल नंबर 267 का विषय उठा रखा है।...(व्यवधान)... उसको उठाकर सुबह से शोर मच रहा है।...(व्यवधान)...अब रूल 259 के अंतर्गत प्वाइंट ऑफ ऑर्डर उठा रहे हैं।...(व्यवधान)...कम-से-कम आपको इतना तो कहना चाहिए कि 258 को लेकर चेयरमैन की जो रूलिंग होती है, वह फाइनल होती है।...(व्यवधान)... अगर कोई वैल के अंदर आते हैं, शोर मचाते हैं, ...(व्यवधान)... हाउस में डिसऑर्डर करते हैं, ...(व्यवधान)...जो बुलेटिन आता है...(व्यवधान)... उसमें यह प्रकाशित होना चाहिए कि इन्होंने रूलिंग को नहीं माना।...(व्यवधान)...पहले जो हमारे चेयरमैन साहब मोहम्मद हामिद अंसारी जी थे...(व्यवधान)...पहले जब हामिद अंसारी साहब हमारे चेयरमैन थे, तब बाकायदा बुलेटिन में यह आता था, ताकि देश को भी यह पता लगे कि जो लोग प्वाइंट ऑफ ऑर्डर मांग रहे हैं, वही उसको नहीं मान रहे हैं। ...(व्यवधान)... मुझे लगता है कि यह सदन की एक परंपरा है, जिसका आपको पालन करना चाहिए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Mahesh Jethmalani. ...*(Interruptions)*...

SHRI MAHESH JETHMALANI: Sir, I was talking about what the UPA Government did in 2005 pursuant to the UN Resolution. ...*(Interruptions)*... The UPA Government in 2005 introduced the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Act. ...*(Interruptions)*... By this Act, particularly Section 8, a number of activities concerned with weapons of mass destruction were prohibited and made punishable. ...*(Interruptions)*... These acts included acquiring, manufacturing, transporting, transferring and otherwise dealing with weapons of mass destruction. ...*(Interruptions)*... * Sir, very pertinently, while the UN had expressly said that Member-States should also take care to prevent financing of weapons of mass destruction, the 2005 Act which they enacted contained no provision. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, he has...*(Interruptions)*...

* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine. ...(*Interruptions*)... I have ruled. ...(*Interruptions*)... We will examine that. ...(*Interruptions*)... I said that we will examine. ...(*Interruptions*)...

SHRI MAHESH JETHMALANI: Sir, the 2005 Act did not deal with financing of WMD although the UN Resolution said that it must do so. ...(*Interruptions*)... Sir, fortunately, from 2005 to the present day, we have had no cases under the Weapons of Mass Destruction Act. ...(*Interruptions*)... There were no cases. ...(*Interruptions*)... So, the question of financing did not arise at all because there were no such cases in India. ...(*Interruptions*)... Now, Sir, the present amendment Bill, as Mr. Rao has already pointed out, contains three provisions. ...(*Interruptions*)... Please understand. ...(*Interruptions*)... It contains three provisions which you must hear. ...(*Interruptions*)... This is important for our international obligations. ...(*Interruptions*)... Please. ...(*Interruptions*)... Sir, these three provisions basically are incorporated by a new Section 12A under the Amendment Act. ...(*Interruptions*)... The first relates to any financial activity pertaining to weapons of mass destruction by any person in this country. ...(*Interruptions*)... That is the first clause of the new Bill. Second clause of the new Bill is the provision which provides for preventive action. ...(*Interruptions*)... That preventive action enables the Central Government, through a designated authority, to prevent funds from being used by any person for weapons of mass destruction. ...(*Interruptions*)... It prohibits persons. ...(*Interruptions*)... And, Sir, there is another clause. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please. ...(*Interruptions*)... I will just hear the point of order. ...(*Interruptions*)... Prof. Manoj Jha. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, my point of order is under Rule 238 sub-rule (i) and (ii). My learned colleague, Mr. Mahesh Jethmalani, made a reference that * Sir, this is too far. ...(*Interruptions*)... We love this country no less than you. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it. ...(*Interruptions*)...

* Expunged as ordered by the Chair.

PROF. MANOJ KUMAR JHA: We love this country and.. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA: Sir, this should be expunged. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We would examine. ...(*Interruptions*)... Anything that is not supposed to be there, will not be there. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA: Sir, it should be expunged. ...(*Interruptions*)... * ...(*Interruptions*)... We are the.. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have taken your point. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA: Please do not say that * ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...(*Interruptions*)...
Prof. Jha, I have taken your point. ...(*Interruptions*)... No, no. ...(*Interruptions*)... Dr. Sivadasan, please. ...(*Interruptions*)... Please, one second. ...(*Interruptions*)...

PROF. MANOJ KUMAR JHA: Sir, this should be expunged. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Sukhendu Sekhar Ray. ...(*Interruptions*)... John Brittasji, please sit down. ...(*Interruptions*)...

SHRI JOHN BRITTAS (Kerala): Sir, he has to sit down. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Jethmalani, please take your seat. ...(*Interruptions*)... Please. ...(*Interruptions*)... Shri Sukhendu Sekhar Ray, your point of order. ...(*Interruptions*)... Shri Jethmalani, please.

* Expunged as ordered by the Chair.

...(Interruptions)... जॉन ब्रिटस जी, आप बैठ जाइए। ... (व्यवधान)... Dr. Sivadasan, no.
 ...(Interruptions)... Please sit down. ...(Interruptions)... Shri Sukhendu Sekhar
 Ray. ...(Interruptions)...

SHRI SUKHENDU SEKHAR RAY(West Bengal): Sir, I respectfully submit that Rule 238 (2) says that a Member while speaking shall not make a personal charge against a Member. Here, while speaking, the Hon. Member has not only made a personal charge against a particular Member but against all the Members, who are here, by saying and I quote, * And not once, twice he repeated. ... (Interruptions)... I heard. ... (Interruptions)... That must be expunged. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am giving the ruling. ... (Interruptions)... We would examine. ... (Interruptions)... What is not supposed to be there, will not be there. ... (Interruptions)... We will examine. ... (Interruptions)...

SHRI SUKHENDU SEKHAR RAY: Expunge it. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have given my ruling. ... (Interruptions)... I am giving my ruling. ... (Interruptions)... Whatever should not be there will not be there. ... (Interruptions)... Yes, Shri Mahesh Jethmalani, please conclude. ... (Interruptions)...

SHRI MAHESH JETHMALANI: May I continue, Sir? ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ... (Interruptions)... He will have to conclude. ... (Interruptions)... No, no. ... (Interruptions)... I have to allow him to conclude. ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I was coming to the present.. ... (Interruptions)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : उपसभाध्यक्ष जी, ... (व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): After him. ... (Interruptions)... After him, not now. ... (Interruptions)... No; please. ... (Interruptions)...

* Expunged as ordered by the Chair.

SHRI MAHESH JETHMALANI: The present Amendment Bill has three provisions essentially. ...*(Interruptions)*... There is only one Section 12A, a new Section. ...*(Interruptions)*... It is a short Amendment Bill. ...*(Interruptions)*... It contains three provisions. ...*(Interruptions)*... The first provision is the prohibition by any person of any financial activity pertaining to Weapons of Mass Destruction. ...*(Interruptions)*... The second is a preventive measure so that the Central Government, who are designated authority, can take steps to prohibit any person from financing ...*(Interruptions)*... and they can attach funds or any economic assets which are likely to be used for Weapons of Mass Destruction. ...*(Interruptions)*... The third sub-Section of 12A is a wider net. ...*(Interruptions)*... It enables the Central Government to prevent any banks or financial institutions or any third party from funding activity concerned with Weapons of Mass Destruction. ...*(Interruptions)*... These are the broad three provisions which under 12A, the new Bill seeks to enact and implement. ...*(Interruptions)*... Now, Sir, the Amendment seems to be a response by our Government to two international institutions. ...*(Interruptions)*... The first international institution is the U.N. Security Council. ...*(Interruptions)*... When the U.N Security Council passed Resolution 1540 in 2004, it ordained and contemplated a comprehensive review from time to time of the working of the 1540 Resolution as also any gaps in its implementation. ...*(Interruptions)*... In 2016, there was a review, one of these reviews, in which the U.N.S.C found that there were indeed gaps, and the financial activity had considerably increased pertaining to Weapons of Mass Destruction because of advanced technology. Particularly, they noticed the delivery systems for weapons of mass destructions such as drones... *(Interruptions)*... and also the use of biomedical labs for pathogens. ... *(Interruptions)*... These were two areas for which the monitoring of financial activities, for funding these activities, drones for delivery of WMDs and also biomedical labs unauthorised being used for creating pathogens... *(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ... *(Interruptions)*...

SHRI MAHESH JETHMALANI: The Financial Action Task Force (FATF) has also recommended stricter financial controls and the Bill is, therefore, a response to that. ... *(Interruptions)*... Apart from that, this Bill is extremely important from a national security point of view. We are a country that has been living with a long experience... *(Interruptions)*... We have a long experience of terrorist activity in our

neighbourhood as also proliferation of weapons of mass destruction. ... *(Interruptions)*... Accordingly, our own security interest demand that we strengthen global efforts; not just out of an obligation, but for our own security, we strengthen global efforts to prevent the proliferation of weapons and make our own territory and our neighbourhood safe and secure. ...*(Interruptions)*... Lastly, Sir, I want to point out a very important provision. ...*(Interruptions)*... The Bill has no provision--while it prohibits these activities--it has no provision for punishment of these activities. ...*(Interruptions)*... The idea seems to be that you take recourse to the 2005 Act. ...*(Interruptions)*... Now, I only want to say two things. The 2005 Act has two Sections. ... *(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Jethmalaniji, please conclude. ... *(Interruptions)*...

SHRI MAHESH JETHMALANI: Sir, one minute; not even two minutes. ...*(Interruptions)*... The 2005 Act has two Sections 17 and 19, both of which provide for punishment for offences for which no specific provision is provided such as the one in our Bill. ...*(Interruptions)*... Sir, in my respectful submission, the 2005 Act may need to be revisited. This Bill has to be passed. ...*(Interruptions)*... But the 2005 Act may have to be revisited so that the Section 19 is deleted. ... *(Interruptions)*... One last statement, perhaps, my learned friends would be well advised. ...*(Interruptions)*... One last statement and that is that there is an anomaly in the Act which also needs to be rectified. ...*(Interruptions)*...People who are involving in financial activity for weapons of mass destruction should face the same punishment and, ...*(Interruptions)*...therefore, these people should face the same punishment as others under the parent Act, under Section 8. ...*(Interruptions)*...I am grateful, Sir, and I strongly recommend the passing and implementation of this Bill. ... *(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. Sikander Kumar. ... *(Interruptions)*...

डा. सिकंदर कुमार (हिमाचल प्रदेश) : माननीय उपसभाध्यक्ष जी, आपने मुझे The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022 पर बोलने का अवसर दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।...*(व्यवधान)*...

माननीय उपसभाध्यक्ष जी, पिछले कुछ महीनों से यूक्रेन और रशिया में जो टकराव का माहौल बना हुआ है,...(व्यवधान)... पूरी दुनिया उसे देख रही है। एक ओर रशिया और यूक्रेन के बीच न्यूक्लियर वॉर का खतरा बनता दिखाई दे रहा है तो दूसरी तरफ रशिया पर ये आरोप लग रहे हैं कि वह यूक्रेन के खिलाफ वैपन्स ऑफ मास डिस्ट्रक्शन (WMD), जिन्हें सामूहिक विनाश के हथियार भी कहा जा सकता है, का इस्तेमाल कर सकता है या कर रहा है।...(व्यवधान)... एक ओर भारत की सरकार अपने उस कानून को, जो 2005 में बनाया था, उसे ज्यादा मजबूत करने के लिए और वैपन्स ऑफ मास डिस्ट्रक्शन को गलत हाथों में जाने से रोकने के लिए यह अमेंडमेंट लाई है।...(व्यवधान)... महोदय, आप जानते हैं कि किसी भी देश में आतंकवादी गतिविधियों के कारण कई लोगों की जानें चली जाती हैं ...(व्यवधान)... और हमारे देश, भारत में भी बहुत से लोगों ने आतंकवादी गतिविधियों के कारण अपने प्राण खोए हैं। ...(व्यवधान)... इससे देश में एक भय का वातावरण बना है, जिस पर काबू करने की जरूरत है। ...(व्यवधान)... महोदय, ज़रा सोचिए, एक व्यक्ति, जो पूरा दिन काम करके थका हुआ अपने घर को जा रहा होता है ...(व्यवधान)... और अचानक बिना किसी धमाके के, बिना किसी आवाज के, बिना किसी आग से, बिना किसी धुएँ से अगर सैकड़ों लोग मर जाएँ ...(व्यवधान)... और हजारों लोग गम्भीर रूप से घायल हो जाएँ, ...(व्यवधान)... और आज इस तरह की घटनाएँ दिन-प्रतिदिन पूरे विश्व में देखने को मिलती हैं। ...(व्यवधान)... जैसा कि टोक्यो में गैस लीक होने से वहाँ ऐसा हुआ। ...(व्यवधान)... and it was a terrorist attack. ...(Interruptions)... यह तो शुक्र है कि वहाँ पर जो केमिकल यूज किया गया, वह बहुत पुअर क्वालिटी का था। ...(व्यवधान)... अगर वह अच्छी क्वालिटी का होता, तो वहाँ पर तबाही मच जाती। ...(व्यवधान)... इसी तरह 9/11, अमेरिका पर जो हमला हुआ, अभी अमेरिका उससे उबर ही रहा था कि लोगों के घरों में लेटर आने शुरू हुए ...(व्यवधान)... और जो उसे खोलता था, वह मर जाता था, क्योंकि उसमें एक ऐसा केमिकल था कि जैसे ही उस लेटर को खोला जाता था, व्यक्ति बेहोश हो जाता था और वह मर जाता था। ...(व्यवधान)... ऐसा भारत में भी हो सकता है। ...(व्यवधान)... इस संसद के बाहर भी वर्ष 2001 में आतंकवादियों ने हमला किया था। ...(व्यवधान)... जब भी टेररिस्ट्स के हाथ में वेपंस आते हैं, वे उनका दुरुपयोग करके भारत में, चाहे वह संसद हो या मुम्बई या दुनिया का कोई और देश हो, ...(व्यवधान)... आतंकवादियों द्वारा इन वेपंस का इस्तेमाल करने के बाद लोगों ने अपनी जानें गँवाई हैं। ...(व्यवधान)... ऐसे में देशवासियों को सुरक्षा प्रदान करना सरकार की जिम्मेदारी बनती है। ...(व्यवधान)... इसलिए अब ऐसे वेपंस को डिस्ट्रॉय करने और पूरे विश्व में शांति स्थापित करने की आवश्यकता का निर्माण हो चुका है। ...(व्यवधान)... हमारे देश में जो "सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयाः " का भाव है, उस भाव के साथ माननीय विदेश मंत्री जी WMD अमेंडमेंट बिल, 2022 इस सदन में लाए हैं। ...(व्यवधान)... जो WMD अमेंडमेंट बिल, 2022 आया है, यह इस देश को सुरक्षित करने के लिए लाया गया है। ...(व्यवधान)... मैं विदेश मंत्री जी का आभार व्यक्त करता हूँ कि आपने भारत सरकार की तरफ से इनिशिएटिव लेकर बिल पेश किया है। ...(व्यवधान)... मैं चाहता हूँ कि दुनिया में शांति और सुरक्षा का निर्माण करने के लिए भारत ऐसे ही आगे बढ़ता रहे। ...(व्यवधान)... इस विधेयक के माध्यम से वर्ष 2005 के 17 साल पुराने कानून में पहली बार संशोधन लाया गया है। ...(व्यवधान)... इस बिल के माध्यम से सामूहिक विनाश, यानी मास डिस्ट्रक्शन वेपंस, जैसे न्यूक्लियर,

रेडियोलॉजिकल, केमिकल, बायोलॉजिकल और अन्य उपकरणों के गैर कानूनी उपयोग पर अंकुश लगाने का काम होने वाला है।...(व्यवधान)...

महोदय, 2005 का जो कानून था, वह बहुत ही सीमित था, क्योंकि वह सिर्फ वेपंस की मैनुफैक्चरिंग के ऊपर फोकस करता था ...(व्यवधान)... कि जो मैनुफैक्चर करेगा, उसके ऊपर कानून लगाया जा सकता है।...(व्यवधान)... लेकिन अगर सरकार इंतजार करेगी कि जब तक पूरा का पूरा वेपंस ऑफ मास डिस्ट्रक्शन मैनुफैक्चर हो, तभी वह उस व्यक्ति के ऊपर कार्रवाई कर सके, तो उसमें तो बहुत देर हो जाएगी, ...(व्यवधान)... क्योंकि वेपंस के प्रोलिफेरेशन की बड़ी संभावनाएँ रहती हैं।...(व्यवधान)... इसी कारण से आज इस बिल के अंदर यह अमेंडमेंट लाया गया है।...(व्यवधान)...

महोदय, मनी लॉन्डरिंग एंड फंडिंग ऑफ वेपंस ऑफ मास डिस्ट्रक्शन, ये दोनों एक दूसरे से जुड़े हुए हैं।...(व्यवधान)... ऐसे वेपंस की कौन फाइनेंसिंग कर रहा है, कहाँ से फाइनेंसिंग हो रही है, उसको पकड़ा जा सके और उसको रोका जा सके, ...(व्यवधान)... इसीलिए आज यह वर्ष 2005 के एक्ट का जो अमेंडमेंट आ रहा है, उसके अंदर मुख्य बात यह भी है कि जो ऐसे वेपंस को फाइनेंस कर रहा है और जितने भी ऐसे वेपंस के फाइनेंसर्स होंगे, उनके ऊपर कार्रवाई हो सके, उनको कानून के अंदर लाया जा सके।...(व्यवधान)... अब इसके जितने भी फाइनेंसर्स होंगे, वे उतने ही शामिल होंगे, जितने इसके मैनुफैक्चरर्स हैं।...(व्यवधान)... महोदय, संयुक्त राष्ट्र परिषद् में नेशनल सिक्योरिटी काउंसिल की ओर से भी यह निर्णय लिया गया है कि 17 साल पुराने कानून में संशोधन करें और नए सुझाव लाकर नई दिशा की ओर बढ़ें।...(व्यवधान)... अब इसकी आवश्यकता का निर्माण हो चुका है।...(व्यवधान)... माननीय उपसभाध्यक्ष जी, जब से केन्द्र में माननीय मोदी जी के नेतृत्व में सरकार बनी है, अनेक ऐसे काम हुए हैं, जिनसे हमारा देश सुरक्षित हुआ है।...(व्यवधान)...मुझे याद है, 2014 में प्रधान मंत्री बनने से पहले मोदी जी का एक इंटरव्यू हुआ था।...(व्यवधान)... उसमें उनसे पूछा गया था कि जब कोई आतंकी गुप या कोई दूसरा देश हमारे देश के ऊपर हमला करता है, तो आप उसके विरुद्ध किस तरह का जवाब देंगे अथवा किस तरह की कार्यवाही करेंगे?...(व्यवधान)... उन्होंने इसका जवाब देते हुए कहा कि मैं उन्हें उन्हीं की भाषा में जवाब दूंगा।...(व्यवधान)... आज जब सर्जिकल स्ट्राइक और एयर स्ट्राइक हो रही है, यह उनको उन्हीं के तरीके से जवाब देने का एक बहुत अच्छा उदाहरण है।...(व्यवधान)... आज देश सुरक्षित हो रहा है और भारत की टेररिज़्म के ऊपर ज़ीरो टॉलरेंस है।...(व्यवधान)... प्रधान मंत्री जी के द्वारा इंटरनेशनल एंटी टेरर अलायंस बनाया जा रहा है।...(व्यवधान)... जो वर्ल्ड ऑर्डर है, उसमें भारत अपने आप में उभर रहा है।...(व्यवधान)... बदलती वैश्विक व्यवस्था के अंतर्गत भारत बदल रहा है।...(व्यवधान)... Sir, in conclusion, Weapons of Mass Destruction and Delivery Systems Amendment Bill, 2022 seeks to provide a provision against financing of proliferation of weapons of mass destruction and their delivery systems so as to fulfill our international obligation. ...(Interruptions).. The United Nations Security Council targeted financial sanctions and recommendations of the Financial Action Task Force (FATF) have mandated against financing of proliferation of weapons of mass destruction and their delivery systems. ...(Interruptions).. and this Bill has been brought in this background. Sir, I would like to conclude by saying

that this is a legislation which has to be passed unanimously. ...*(Interruptions)*.. and I request all the Hon. Members of this House to support and pass this Bill unanimously. Once again thank you for giving me the opportunity to speak on this important Bill. Thank you very much, Sir.

SHRI G.K. VASAN (Tamil Nadu): Sir, I thank you for allowing me to speak on this Bill. It is unfortunate that Opposition Members are not allowing us to speak on this important Bill. ...*(Interruptions)*.. Yesterday the Government gave a chance to the Opposition that they should also participate in this Bill. Even today, they are not interested. ...*(Interruptions)*.. But, still, Sir, I would like to say that the proposed amendment of this Bill has given powers to the Government to attach such persons' property and freeze it if they do unlawful activities directly or indirectly. ...*(Interruptions)*.. I would also like to say that India is a peace loving country. We are the only country in the world where we are having the best relationships with most of the countries, thanks to the Prime Minister and the External Affairs Minister. ...*(Interruptions)*.. At the same time, Sir, I would like to say that we are also a mighty country with our Army. On humanitarian approach, we are the number one country in the world. Today the Sri Lanka crisis is being managed only because of India. Let us help them in a huge way. ...*(Interruptions)*.. As a Member from Tamil Nadu, I am happy that most of the Tamil population has survived today because of the Government's initiatives. This is very, very important. ...*(Interruptions)*.. The Government has also initiated a meeting on Sri Lanka and has given confidence to the Tamil people in Sri Lanka. ...*(Interruptions)*.. Coming to the subject, Sir, I would like to say that the whole world, and not only India, is concerned about weapons of mass destruction which should not reach in wrong persons hands. That is exactly the purpose of this Bill. We have also seen terrorism in many high technological forms destroying human life, peace and economy of the nation. We should be aware that terrorism should not take the form of chemical, biological and nuclear way of destruction. Already there is a big doubt about COVID-19. ...*(Interruptions)*.. How it came, why it came, for what purpose it happened, there is still a doubt in the minds of the people of the world. Sir, to conclude, the need of the hour is to prevent the functioning of the terror activities. ...*(Interruptions)*..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shrimati Shanta Chhetriji, no, please ...*(Interruptions)*..

SHRI G.K. VASAN: All those people who are involved in it should be punished. ...*(Interruptions)*.. The important aspect envisaged in this Bill is in the interest of the

nation's security and global peace. ...(Interruptions).. The Bill will enhance the image of India globally. Sir, to conclude, I feel so sorry to see the senior Members, like our Ramesh, shouting in the House in different languages spoiling the image of the House. It is very unfortunate that ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please address the Chair, hon. Member. ...(Interruptions)...

SHRI G.K. VASAN: Sir, the disruptions in the House should never be allowed. Thank you, Sir. ...(Interruptions)...

श्री अजय प्रताप सिंह (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, सर्वप्रथम मैं अपनी पार्टी नेतृत्व को धन्यवाद दूंगा कि उन्होंने इस संवेदनशील और महत्वपूर्ण विषय पर मुझे अपने विचार रखने का अवसर दिया। ...(व्यवधान).. आज सदन में विपक्ष के आचरण को देखकर मुझे घोर निराशा हो रही है और निराशा इसलिए हो रही है कि हमारे भारतीय लोकतंत्र की परम्परा रही है, इस सदन की परम्परा रही है कि अगर राष्ट्रीय सुरक्षा से जुड़ा हुआ विषय है, भारत की सम्प्रभुता से जुड़ा हुआ विषय है, भारत की एकता और अखंडता से जुड़ा हुआ विषय है, तो हम अपने तमाम राजनीतिक मतभेदों को दरकिनार करके हमेशा एकजुट रहे हैं। ...(व्यवधान).. मैं अपने विपक्षी साथियों को स्मरण दिलाना चाहता हूँ कि जब इस देश के प्रधान मंत्री, स्व. श्री नरसिम्हा राव जी थे, उस समय लोक सभा में नेता प्रतिपक्ष, आदरणीय स्व. श्री अटल बिहारी वाजपेयी थे और संयुक्त राष्ट्र संघ में भारत का पक्ष प्रबलता से रखने की आवश्यकता थी। ...(व्यवधान).. श्री नरसिम्हा राव जी ने अटल जी से आग्रह किया, निवेदन किया और उनके आग्रह को स्वीकार करके उस शिष्टमंडल का नेतृत्व श्री अटल बिहारी वाजपेयी जी ने किया।...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No display of placards, please. ...(Interruptions)...

श्री अजय प्रताप सिंह : श्री अटल बिहारी वाजपेयी जी ने उस समय यह ध्यान में नहीं रखा कि इसका हम राजनीतिक लाभ ले सकते हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, please don't show placards. ...(Interruptions)... No showing of placards behind the speaker. ...(Interruptions)...

श्री अजय प्रताप सिंह : देश की सुरक्षा का प्रश्न था...(व्यवधान).. और पूरे विश्व को संदेश देने का प्रश्न था कि जहां भारत की एकता का विषय है, हम पक्ष और विपक्ष से ऊपर उठकर एक हैं, लेकिन आज हमारे विपक्ष के साथी जिस आचरण का यहां परिचय दे रहे हैं, उसके कारण मुझे

घोर निराशा हो रही है। ...**(व्यवधान)**.. हमारे विपक्ष के साथी उस भारतीय लोकतंत्र का नेतृत्व कर रहे हैं, जिस भारत में बम विस्फोटों की एक लम्बी श्रृंखला रही है। भारत का शायद ही कोई ऐसा बड़ा शहर होगा, जहां पर आतंकवाद के कारण बम विस्फोट न हुआ हो। उन बम विस्फोटों के कारण सैकड़ों लोगों की जानें गई हैं। आतंकवाद के कारण हमारे देश की सेना में सेवा करने वाले नौजवानों तथा अनेक लोगों को अपनी जान की कुरबानी देनी पड़ी है। मैं सोचता हूं कि जो लोग आतंकवाद की बलिवेदी पर शहीद हो गये, हमारी सेना के नौजवान शहीद हो गये, आज हमारे विपक्षी साथियों का आचरण देखकर उनकी आत्माएं क्या सोच रही होंगी, वे लोग क्या सोच रहे होंगे कि क्या हमने इसी के लिए अपने प्राणों को न्यौछावर किया था, क्या इसी के लिए हमने अपना सर्वस्व अर्पित किया था? बम विस्फोट के कारण, आतंकवाद के कारण सिर्फ भारत ही प्रभावित नहीं रहा है, बल्कि पूरी दुनिया इससे प्रभावित रही है।

महोदय, हमारे साथियों ने यहां अमेरिका के वर्ल्ड ट्रेड सेन्टर पर जो हमला हुआ था और उसमें वहां जो हजारों लोगों की जानें गई थीं, उसका उल्लेख किया है। आज आप दुनिया के मानचित्र पर देखें, तो रूस और यूक्रेन का युद्ध चल रहा है, जिसका उल्लेख अभी मेरे पूर्व वक्ता ने किया है। मध्य एशिया लगातार अशान्त बना हुआ है। अनेक आतंकवादी संगठन...**(व्यवधान)**.. अनेक आतंकवादी संगठनों के कारण...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please don't show placards. That is not right. ...*(Interruptions)*... Mr. Abir Ranjan Biswas, please don't show placards behind the Member. ...*(Interruptions)*... No placards, Biswasji. ...*(Interruptions)*... No placards behind the Member.

श्री अजय प्रताप सिंह : सर, ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That is not right. ...*(Interruptions)*... No placards behind the Member, Biswasji. ...*(Interruptions)*... Hon. Members, please... ...*(Interruptions)*... Shri B. L. Verma, please go back to your seat. ...*(Interruptions)*... All of you please go back to your seats. ...*(Interruptions)*... This is not the way. ...*(Interruptions)*... This is not the way. ...*(Interruptions)*... Shri Abir Ranjan Biswas, this is not the way. ...*(Interruptions)*... Shri Abir Ranjan Biswas, please don't show the placards behind the Member. ...*(Interruptions)*...

श्री अजय प्रताप सिंह : सर, ...**(व्यवधान)**... अब इसका अर्थ यह है कि इस दुनिया में केवल अल्लाह है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Biswasji, the placard is not required there. ...*(Interruptions)*... Please ...*(Interruptions)*... Please don't show the placards. It is not correct. ...*(Interruptions)*...

श्री अजय प्रताप सिंह : इस दुनिया में अल्लाह के अलावा और कोई नहीं है और उसका पैगम्बर मोहम्मद है।...(व्यवधान)... यह हमारे देश की सभ्यता रही है कि...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, I am adjourning the House. ...(*Interruptions*)... The House stands adjourned for ten minutes.

The House then adjourned at fifty-two minutes past four of the clock.

*The House reassembled at five of the clock,
[THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair.]*

SHRI RAGHAV CHADHA: Sir, I am on a point of order. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, ...(*Interruptions*)... Before we start, ...(*Interruptions*)... You are asking for a point of order. ...(*Interruptions*)... Please, I request every Member to sit in their respective seats. ...(*Interruptions*)... कृपया आप बैठें, सब लोग बैठें।...(व्यवधान)... आप लोग प्वाइंट ऑफ ऑर्डर बोलते हैं, प्वाइंट ऑफ ऑर्डर माँगते हैं, मैंने भी प्वाइंट ऑफ ऑर्डर दिए हैं।...(व्यवधान)... I am only referring to, again, Rule 235. I would like to read Rule 235 (vi) (vii) (viii) and (ix) — specifically (vii) (viii) and (ix) — and I would like all of you to look at it. Rule 235 (vii) says, ‘Whilst the Council is sitting, a Member shall keep to his usual seat while addressing the Council. Rule 235 (viii) says ‘shall maintain silence when not speaking in the Council.’ And, Rule 235 (ix) says ‘shall not obstruct proceedings, hiss or interrupt and avoid making running commentaries when speeches are being made in the Council.’ Under Rules 238, 239 and other rules, I have allowed points of order even during the last half-an-hour. But, when we go to Rule 238, let us also be mindful that there is Rule 235 (vii) (viii) and (ix). Let us observe Rule 235 (vii) (viii) and (ix). So, when we do not observe these rules and still say that we have a right to raise point of order under Rule 238, the point of order is allowed. But, let us also be mindful of that. While saying this, let me also make a point very clear. When hon. Members of the House — wherever they are sitting — are making their speech or addressing the Chair or participating in a debate, they should not be obstructed with. They have their own personal space. That is the right of every Member of this House and the same should not be infringed upon or obstructed or violated in any way that disturbs Member from making his or her rightful contribution. May I request all the hon. Members one thing? You are all senior Members. Please take care of that. We are mindful of Rule 238. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, I am on a point of order. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, I am on a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The discussion hasn't yet started! ...*(Interruptions)*...The discussion hasn't yet started. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I am on a point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No, no. ...*(Interruptions)*...I have not even started the discussion. ...*(Interruptions)*...The discussion has not even started. ...*(Interruptions)*... Let us allow the speaker. ...*(Interruptions)*... Hon. Member was speaking on the Bill. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I have a right to raise point of order...*(Interruptions)*... I am quoting the rule ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am telling you. ...*(Interruptions)*... I have told you just now. ...*(Interruptions)*... Rule 238 is something that I have just discussed. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, this is not fair. ...*(Interruptions)*... I am also giving you the rule ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have already raised the point of order. ...*(Interruptions)*... But, it was discussed. ...*(Interruptions)*... Let me start the debate. ...*(Interruptions)*... So, let us start with the debate. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: You are in the Chair. ...*(Interruptions)*... The House was disrupted. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): So, let us start with the discussion. ...*(Interruptions)*... We are just starting the discussion. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: I agree with you. But, ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We have to start the discussion. ...*(Interruptions)*... We have to start the discussion. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, you hear my point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): What is the point of order when we have not even started the discussion? ...*(Interruptions)*... Mr. Ajay Pratap Singh to start. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: No. Sir, ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, no. ...*(Interruptions)*...No, no. We have not even started. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: Sir, I am also on a point of order. ...*(Interruptions)*...

SHRI PRAMOD TIWARI : Sir, point of order should be heard first. ...*(Interruptions)*...

श्री अजय प्रताप सिंह : माननीय उपसभाध्यक्ष महोदय, मैं निवेदन कर रहा था कि हिन्दुस्तान में जो लोग आतंकवादी घटनाओं में मारे गए हैं अथवा विश्व में विभिन्न आतंकवादी घटनाओं के कारण काल के गाल में समाए हैं, उनका अपराध क्या था? ...*(व्यवधान)*... उनका अपराध कुछ नहीं था।...*(व्यवधान)*... उनका अपराध केवल इतना था कि वे अपने विश्वास और धर्म के अनुसार अपना जीवनयापन किया करते थे।...*(व्यवधान)*... लेकिन इस दुनिया में एक वर्ग ऐसा भी है, जो यह मानता है कि उनका ही विश्वास सर्वोपरि है।...*(व्यवधान)*... *

SHRI DEREK O'BRIEN: Sir, point of order can be raised any time. ...*(Interruptions)*... Rule 238 is the right of a Member. ...*(Interruptions)*...

श्री अजय प्रताप सिंह : * ...*(व्यवधान)*...

SHRI DEREK O'BRIEN: Sir, you allow my point of order. ...*(Interruptions)*...Sir, look at Rule 235 (vii). ...*(Interruptions)*...

श्री अजय प्रताप सिंह : वे प्रारंभ में जो सबसे पहला वाक्य कहते हैं, वह है - 'ला इलाहा इल्लल्लाह मुहम्मदुर्रसूलुल्लाह'। ...*(व्यवधान)*... जिसका शाब्दिक अर्थ है - इस दुनिया में केवल एक ही है और वह अल्लाह है, अल्लाह के अलावा कोई दूसरा नहीं है और उसका मुहम्मद पैगम्बर है।...*(व्यवधान)*... * ...*(व्यवधान)*... जो विभिन्न घटनाओं में मारे गए हैं, उन लोगों का यही अपराध

* Expunged as ordered by the Chair.

है। ...**(व्यवधान)**... जो विभिन्न घटनाओं में मारे गए हैं, उन लोगों का यही अपराध है। ...**(व्यवधान)**... मध्य एशिया में जो कुर्द लोग हैं, उनकी हत्याएं केवल इसी अपराध के लिए हुई हैं, क्योंकि उनकी जीवन पद्धति अलग है, उनका विश्वास अलग है। ...**(व्यवधान)**...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...*(Interruptions)*...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप अपनी जगह पर जाएं। ...**(व्यवधान)**... I am listening. ...*(Interruptions)*... I am listening. ...*(Interruptions)*... I am listening. ...*(Interruptions)*... Just one second, there is a point of order. ...*(Interruptions)*... Derekji, what is your point of order? ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I am agreeing with you and you think that I am fighting with you. ...*(Interruptions)*... I am referring to what you said. I am agreeing with you; I don't want to fight with you. ...*(Interruptions)*... I am referring to Rule 235, sub-rule (vii). ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please make your point, Derekji. ...*(Interruptions)*... Silence, please. ...*(Interruptions)*... No comments, please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Yes, Sir, I am making my point. I am on your side, but you think I am not. Rule 235(vii) says, I quote, "A Member shall keep to his usual seat while addressing the Council". On this Rule, I would request you to please check today's video footage from 2.02 p.m. to 2.06 p.m. that is, for four minutes and ten seconds, one Member spoke today from outside his seat without your permission. His seat is in the second row. The Leader of the House went to the fourth row and he spoke. ...*(Interruptions)*... How did you allow this? ...*(Interruptions)*... How will you allow this? ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have noted your point. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: How will you allow this, Sir. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Silence, please. ...*(Interruptions)*... Silence, please. ...*(Interruptions)*... No, I can't keep on taking points of order. ...*(Interruptions)*... कई प्वाइंट ऑफ ऑर्डर आ चुके हैं। ...**(व्यवधान)**...

SHRI RAGHAV CHADHA: Sir, I will read out Rule No. 110 -- Scope of Debate. It says, "The discussion on a motion that the Bill be passed shall be confined to the submission of arguments either in support of the Bill or for the rejection of the Bill." But, for the last five minutes, the hon. Member, not now, but previously, when the House was adjourned, was speaking neither on the merits of the Bill nor on the provisions of the Bill. He was speaking only and only on...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will look into it. ...*(Interruptions)*... I have heard you. ...*(Interruptions)*... I have heard you. ...*(Interruptions)*... I have heard you. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... No cross questions, please. ...*(Interruptions)*...

श्री अजय प्रताप सिंह : महोदय, मैं माननीय सदस्य को यह बता देना चाहता हूँ कि अभी तक मैंने जो विषय प्रस्तुत किया है, वह बिल के संदर्भ में ही किया है। ...*(व्यवधान)*... इस बिल की आवश्यकता क्यों है, यह बिल इतना महत्वपूर्ण क्यों है, मैंने विभिन्न घटनाओं के द्वारा इस बात को स्पष्ट किया है। ...*(व्यवधान)*... माननीय सदस्य को ध्यान रखना चाहिए कि यह वह देश है, जिसने पाँच-पाँच युद्धों को झेला है। ...*(व्यवधान)*... हमारे पड़ोस में दो देश ऐसे हैं, जिनके पास परमाणु बम है। ...*(व्यवधान)*... दुनिया के अनेक आतंकवादी संगठन, दुनिया के अनेक देश यह परमाणु तकनीक प्राप्त करने का प्रयास कर रहे हैं। ...*(व्यवधान)*... जैविक हथियार प्राप्त करने का प्रयास कर रहे हैं। ...*(व्यवधान)*... रासायनिक हथियार प्राप्त करने का प्रयास कर रहे हैं। ...*(व्यवधान)*... और इसीलिए यह बिल जरूरी है। ...*(व्यवधान)*... इस बिल की आवश्यकता पर बल देने के लिए इसकी पृष्ठभूमि के संदर्भ में मैंने इन सारी घटनाओं का उल्लेख किया है। ...*(व्यवधान)*...

माननीय उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सदन को यह भी स्मरण कराना चाहता हूँ कि इसी देश में एक ऐसी विचारधारा भी है, जिसको नक्सलवाद कहते हैं। ...*(व्यवधान)*... नक्सलवादियों का न तो भारत के संविधान में विश्वास है, न भारत के विधान में विश्वास है, न भारत की परम्परा में विश्वास है, न भारत की संस्कृति में विश्वास है। ...*(व्यवधान)*... अगर उनका बस चले, अगर उनके पास ऐसे घातक हथियार आ जाएँ, तो एक दिन के अंदर ही वे इस भारत की सारी व्यवस्थाओं को तहस-नहस करना चाहते हैं। ...*(व्यवधान)*... इसलिए यह बिल बहुत ही आवश्यक है और यह बहुत महत्वपूर्ण है। ...*(व्यवधान)*... भारत एक जिम्मेदार देश है। ...*(व्यवधान)*... दुनिया के पटल पर भारत की गिनती एक मजबूत और जिम्मेदार देश के रूप में होती है। ...*(व्यवधान)*... दुनिया भारत की ओर इस भावना से देखती है कि भारत किसी विषय के संदर्भ में अपने क्या विचार रखता है, भारत क्या पहल करता है। ...*(व्यवधान)*... भारत ने समय-समय पर अपनी जिम्मेदारी का परिचय भी दिया है। ...*(व्यवधान)*... इस विषय पर भारत 2002 से ही संयुक्त राष्ट्र संघ में पहल करता रहा है और भारत की पहल पर ही 2004 में संयुक्त राष्ट्र संघ में एक संकल्प पारित हुआ, जिसका क्रमांक 1540 था। ...*(व्यवधान)*... उस संकल्प में यही कहा गया था कि संयुक्त राष्ट्र संघ के जो सदस्य देश हैं, वे जैविक हथियार, परमाणु हथियार, रासायनिक हथियार के प्रसार को रोकने के लिए अपने-अपने देशों के अंदर कानून बनाएँ।

...(व्यवधान)... उसका पालन करते हुए वर्ष 2005 में भारत ने इस तरीके का कानून बनाया था, लेकिन उस कानून में कुछ खामियाँ रह गई थीं, उस कानून में कुछ कमियाँ रह गई थीं।
 ...(व्यवधान)... उन कमियों को सुधारने के लिए ही यह संशोधन बिल लाया गया है। ...(व्यवधान)...
 उस कानून में क्या खामियाँ रह गई थीं? ...(व्यवधान)... वर्ष 2005 में जो कानून आया था, उस कानून में परमाणु हथियार के निर्माण पर, परमाणु हथियार की आपूर्ति पर, परमाणु हथियार के परिवहन पर ...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : कृपया कन्क्लूड करें। ...(व्यवधान)...

श्री अजय प्रताप सिंह : जैविक हथियारों एवं रासायनिक हथियारों के परिवहन पर प्रतिबंध का तो प्रावधान था, लेकिन इसके जो वित्तीय पहलू हैं, उनको नज़रअंदाज कर दिया गया था।
 ...(व्यवधान)... परमाणु हथियार, जैविक हथियार और रासायनिक हथियार आसमान से नहीं गिरते हैं, बल्कि उनको बनाने के लिए वित्तीय आवश्यकता होती है, धन की आवश्यकता होती है।
 ...(व्यवधान)... उनके लिए कहीं न कहीं से धन की आपूर्ति होती है। ...(व्यवधान)... जब तक आप उस धन के स्रोत को नहीं बन्द करेंगे, जब तक आप धन के स्रोत को नहीं समाप्त करेंगे, तब तक आप इनके निर्माण को, इनके प्रसार को, इनके परिवहन को नहीं रोक सकते। ...(व्यवधान)...
 इसीलिए, यह जो संशोधन विधेयक लाया गया है, वह इसी संदर्भ में लाया गया है कि जो कमी 2005 के कानून में रह गई थी, उस कमी की पूर्ति की जाए। ...(व्यवधान)...
 मैं माननीय विदेश मंत्री जी को बहुत धन्यवाद देता हूँ, साधुवाद देता हूँ कि इन्होंने बहुत सामयिक तौर पर इस विषय को यहाँ पर इस बिल के माध्यम से रखा है। ...(व्यवधान)... सारे वित्तीय प्रावधान, जो इस तरीके के परमाणु हथियारों के निर्माण में, परिवहन में अथवा तकनीक के ट्रांसफर में भी वित्तीय स्रोतों के माध्यम से जो धन उपलब्ध होता है, उसके लिए इस कानून में सज़ा का प्रावधान किया गया है, संपत्ति को फ्रीज़ करने का प्रावधान किया गया है। ...(व्यवधान)... मैं समझता हूँ कि इसके माध्यम से काफी हद तक इसकी रोकथाम में हमें मदद मिलेगी।
 ...(व्यवधान)... जैविक हथियारों की संधि जो 1972 में हुई है, रासायनिक हथियारों की जो अंतरराष्ट्रीय संधि 1993 में हुई है, इन सारी संधियों में भारत शामिल है। ...(व्यवधान)... 1968 की परमाणु अप्रसार संधि में भारत शामिल नहीं है। ...(व्यवधान)... भारत उसमें शामिल होना चाहता है, लेकिन दुनिया के अन्य देश एक विशेष योजना के तहत, एक विशेष षड्यंत्र के तहत भारत को उसमें शामिल नहीं होने देना चाहते। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Hon. Member, please conclude. ...*(Interruptions)*...

श्री अजय प्रताप सिंह : उपसभाध्यक्ष महोदय, यह कानून बहुत आवश्यक है, बहुत सामयिक है और बहुत महत्वपूर्ण है। ...(व्यवधान)... मैं इस बिल का समर्थन करता हूँ और उम्मीद करता हूँ कि भगवान हमारे विपक्षी साथियों को भी सद्बुद्धि दे, वे भी आगे आँ और इस बिल का समर्थन करें।

...(व्यवधान)... यह आज की आवश्यकता है, देश के लिए आवश्यक है, दुनिया के लिए आवश्यक है। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Shrimati Priyanka Chaturvedi; not present. ...*(Interruptions)*... Then, Brijlalji. ...*(Interruptions)*...

श्री बृजलाल (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे 'The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022' पर बोलने का अवसर दिया। ...(व्यवधान)... महोदय, हमारी पार्टी के माननीय महेश जेठमलानी जी और हमारे मित्रों ने इसके कानूनी पहलुओं पर विस्तारपूर्वक चर्चा की है। ...(व्यवधान)... मैं कानूनी पहलुओं पर नहीं जाना चाहता। मैं केवल तथ्यों पर जाना चाहूँगा और इस सदन को बताना चाहूँगा कि हमारे देश में वेपन्स ऑफ मास डिस्ट्रिक्शन का प्रयोग बहुत पहले से हुआ है। ...(व्यवधान)... यहां माननीय लक्ष्मीकांत बाजपेयी जी बैठे हैं, कान्ता कर्दम जी बैठी हैं, मैं मेरठ का एसएसपी था और उस समय आरडीएक्स का इस्तेमाल हुआ था। ...(व्यवधान)... 13 जनवरी, 1993 को एक बस जा रही थी, जिसमें आरडीएक्स रखा गया था, मेरठ में 'दौराला' एक जगह है, ...(व्यवधान)... वहां जब धुआं उठने लगा तो यात्री उतर गए, फिर एक ब्लास्ट हुआ, जिसमें वह बस ब्लास्ट हो गई। अगर उसमें यात्री होते तो सब मारे जाते। ...(व्यवधान)... मैं अपने विपक्ष के मित्रों को बताना चाहूँगा कि हमें यह नहीं भूलना चाहिए कि 13 मार्च, 1993 को क्या हुआ था! ...(व्यवधान)... मुम्बई में 12 जगहों पर बम ब्लास्ट हुआ था। वहां कार बम इस्तेमाल हुए थे। ...(व्यवधान)... 13 कारों में आरडीएक्स भर कर और स्कूटरों में भर कर बॉम्बे स्टॉक एक्सचेंज, ऑल इंडिया रेडियो, एयरपोर्ट, होटल्स, झावेरी मार्केट, पासपोर्ट ऑफिस, इन सब में ब्लास्ट किए गए थे और 257 लोगों की हत्याएं हुई थीं। ...(व्यवधान)... एक हजार से अधिक लोग घायल हुए थे। मैं उस समय के मुख्य मंत्री का नाम नहीं लेना चाहता, आज वे एनसीपी में हैं। ...(व्यवधान)... जब यह ब्लास्ट हुआ, तब उन्होंने टी.वी. पर कहा कि इस ब्लास्ट में हिन्दू-मुस्लिम दोनों लोकैलिटी में ब्लास्ट हुए हैं और दोनों लोगों को नुकसान हुआ है। ...(व्यवधान)... वहां भी तुष्टीकरण ...(व्यवधान)... ज़रूरत नहीं है ...(व्यवधान)... उन्होंने यहां तक कहा, इस इश्यू को डायवर्ट करना चाहा कि यह घटना श्रीलंका की एलटीटीई ने की है। ...(व्यवधान)... इस तरह से मास डिस्ट्रिक्शन होता है, जहां 257 लोग मारे जाते हैं। महोदय, उस घटना को दूसरा रूप देने का प्रयास किया गया। ...(व्यवधान)... उसका इन्वेस्टिगेशन हुआ, उसमें 10 लोगों को फांसी हुई और अन्य तमाम लोगों को आजीवन कारावास की सज़ा हुई। ...(व्यवधान)... महोदय, याकूब मेमन उसी केस का था, जिसको फांसी की सज़ा होनी थी, यहां एग्जिक्यूशन होना था, हमारे तमाम विपक्षी मित्रों ने उस याकूब मेमन को बचाने के लिए रात में सुप्रीम कोर्ट का दरवाज़ा खटखटाया था। ...(व्यवधान)... महोदय, जिन्होंने मुम्बई में 257 लोगों की हत्या की थी, उनको बचाने का प्रयास किया गया। ...(व्यवधान)...

महोदय, हम आतंकवाद से पीड़ित रहे हैं। हम पंजाब के आतंकवाद को अच्छी तरह से जानते हैं। ...(व्यवधान)... महोदय, 1980 के दशक से एक पड़ोसी मुल्क ने खालिस्तान आंदोलन के आतंकवादियों को प्रशिक्षण दिया। ...(व्यवधान)... वेपन्स ऑफ मास डिस्ट्रिक्शन उपलब्ध कराए,

आरडीएक्स का प्रयोग हुआ।...(व्यवधान)... महोदय, उसने खालिस्तान लिबरेशन फोर्स, बब्बर खालसा, खालिस्तान कमांडो फोर्स, भिंडरावाला टाइगर फोर्स आदि संगठन को ट्रेनिंग दी, मास डिस्ट्रक्शन वेपन्स इस्तेमाल हुए और इस देश में हजारों लोग मारे गए।...(व्यवधान)...

महोदय, अभी रिसेन्ट की एक घटना है।...(व्यवधान)... वहां 'आप' की सरकार आयी है। वहां क्या हालत है!...(व्यवधान)... वहां हत्याएं होती हैं और टी.वी. पर विदेशों से उसकी रिस्पॉन्सिबिलिटी ली जाती है।...(व्यवधान)... महोदय, 9 मई, 2022 को मोहाली में एक घटना हुई है। इंटेलिजेंस हेडक्वार्टर मोहाली में आरपीजी, रॉकेट प्रोपेल्ड ग्रेनेड फायर किया गया।...(व्यवधान)... महोदय, इस देश में पहली बार रॉकेट प्रोपेल्ड ग्रेनेड का इस्तेमाल हुआ।...(व्यवधान)... अखबारों में ज्यादा इसलिए नहीं आया, क्योंकि वह इंटेलिजेंस हेडक्वार्टर, मोहाली में फटा नहीं।...(व्यवधान)...

महोदय, इस देश में आतंकवादी घटनाओं में मास डिस्ट्रक्शन के हथियारों का प्रयोग किया गया है!...(व्यवधान)... मैं कुछ घटनाओं का जिक्र करना चाहता हूं।...(व्यवधान)... सर, मैं कुछ घटनाओं का जिक्र करना चाहूंगा।...(व्यवधान)... 23 फरवरी, 2005 को दशाश्वमेध घाट पर ब्लास्ट हुआ था, जिसमें सात लोग मारे गए थे और नौ लोग घायल हुए थे।...(व्यवधान)... अभी इसमें वलीउल्लाह नाम के एक आतंकवादी को फांसी की सजा हुई है।...(व्यवधान)... 28 जुलाई, 2005 को श्रमजीवी ट्रेन में ब्लास्ट हुआ था, जिसमें 13 लोग मारे गए और 50 घायल हुए। 29.10.2005 को दिल्ली में धनतेरस के दो दिन पहले सरोजिनी नगर और पहाड़ गंज मार्किट में ब्लास्ट कराए गए, जिनमें 62 लोग मारे गए और 210 के करीब घायल हुए।...(व्यवधान)... सर, 7.7.2006 को संकटमोचन, वाराणसी में ब्लास्ट हुआ।...(व्यवधान)... मंगलवार का दिन था और लोग हनुमान जी की पूजा करने गए थे ... (व्यवधान)... जिसमें 28 लोग मारे गए और 101 घायल हुए थे। आखिरकार उनका दोष क्या था? वे पूजा कर रहे थे और पूजा करते समय ब्लास्ट में मारे गए।...(व्यवधान)... उपसभाध्यक्ष महोदय, हमारे मुंबई के तमाम मित्र हैं, वे ज़रा ध्यान से सुन लें। 11 जुलाई, 2006 को वहां की ट्रेनों में सीरियल ब्लास्ट कराए गए थे, जिनमें 209 लोग मारे गए थे, 714 घायल हुए थे।...(व्यवधान)... इंडियन मुजाहिदीन...(व्यवधान)... 22 मार्च, 2007 गोलघर, गोरखपुर ब्लास्ट कराया गया। उस केस सहित चौदह केसेज़ को समाजवादी पार्टी सरकार ने वापस लिया था।...(व्यवधान)...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : बृजलाल जी, अब समाप्त कीजिए।

श्री बृजलाल : उपसभाध्यक्ष महोदय, मुझे थोड़ा समय और दे दीजिए।...(व्यवधान)... 25 अगस्त, 2007 को लुम्बिनी पार्क, गोकुल चाट भंडार, हैदराबाद में ब्लास्ट हुआ और उसमें 42 लोग मारे गए, 54 घायल हुए। 23.11.2007 को यू.पी. के कचहरी ब्लास्ट में 15 लोग मारे गए, 40 घायल हुए।...(व्यवधान)... मुंबई घाटकोपर पर 28 जुलाई, 2003 को ब्लास्ट हुआ, जिसमें 4 लोग मारे गए और 32 घायल हुए।...(व्यवधान)... 25 अगस्त, 2003 को झावेरी मार्किट और गेटवे ऑफ इंडिया पर ब्लास्ट हुआ, जिसमें 54 लोग मारे गए और 300 घायल हुए।...(व्यवधान)...

SHRI JOHN BRITTAS: Sir, I am on a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. ...*(Interruptions)*... One second, Brijlalji. ...*(Interruptions)*... One second, Brijlalji. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Sir, my point of order... ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No. I am taking his point of order. ...*(Interruptions)*... He has asked first. ...*(Interruptions)*... Please, one second; Shri Binoy Viswam, you had asked for a point of order. ...*(Interruptions)*... He had asked for a point of order. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Sir, allow me to raise one point of order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): He had asked first for a point of order. Binoy Viswamji, you wanted to raise a point of order. ...*(Interruptions)*... Everybody else may please sit down. Shri Binoy Viswam, please. ...*(Interruptions)*...

SHRI BINOY VISWAM (Kerala): Sir, I am not well. My blood pressure is very high and so, I cannot shout. Please give me some space to... ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I got your note. Therefore, I immediately asked you to speak.

SHRI BINOY VISWAM: Sir, my point of order is about Rule 238. It is about 'Rules to be observed while speaking'. I respect hon. Member from the Ruling Bench, Shri Ajay Pratap Singhji. While speaking on the subject, he violated all the prescriptions and norms to be followed by speakers. He mentioned here *la ilaha illallah*. It is the beginning of the prayer of crores of Muslim Indian citizens. When he made the translation, the first part was right, where he said that there is only one God. Then he further said that * Sir, this is very, very*(Interruptions)*... Sir, this should not be allowed. ...*(Interruptions)*... Sir, I am requesting you. This is a very serious thing. It is going to affect the country and the country's unity. Sir, I respect you and request you to kindly expunge it. ...*(Interruptions)*...

* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you. I am giving my ruling. We will examine it and if there is something which should not be there and which is unparliamentary, it will be expunged. ...(*Interruptions*)...

SHRI BINOY VISWAM: Sir, allow me to say just one more thing. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have given you my ruling. ...(*Interruptions*)...

SHRI BINOY VISWAM: Sir, allow me to utter just one more sentence. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please sit down. ...(*Interruptions*)...
Brijlalji.. ...(*Interruptions*)...

SHRI JOHN BRITTAS : Sir, I too have a point of order. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): No, I cannot keep on taking points of order. Shri Brijlal... ...(*Interruptions*)...

श्री बृजलाल : महोदय, 31.10.2008 को गुवाहाटी ब्लास्ट हुआ, जिसमें 77 लोग मारे गए। ...(**व्यवधान**)... 26 जुलाई, 2008 को अहमदाबाद ब्लास्ट हुआ, जिसमें 56 लोग मारे गए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I cannot keep on taking the points of order. ...(*Interruptions*)...

श्री बृजलाल : महोदय इस ब्लास्ट में हमारे प्रधान मंत्री जी, जो उस समय वहां मुख्य मंत्री थे ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am taking the point of order, but I can't keep on taking points of order one after another. You also know this. ...(*Interruptions*)...

श्री बृजलाल : उनकी हत्या का प्रयास किया गया था।...(**व्यवधान**)... महोदय, बाटला हाउस की घटना सबको मालूम है ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Derekji, you know very well that we cannot keep on asking for points of order. ...*(Interruptions)*... Otherwise, there will be ten Members asking me for points of order, and I will keep on allowing points of order. ...*(Interruptions)*...

श्री बृजलाल : एक पार्टी के नेता ...*(व्यवधान)*... जब मरे हुए आतंकवादियों की तस्वीर देखी ...*(व्यवधान)*... आंसू टपकने लगे थे। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): It cannot become a practice. ...*(Interruptions)*... Everybody sit down, please. ...*(Interruptions)*... I am allowing only one point of order; not more than that ...*(Interruptions)*... No other points of order will go on record. ...*(Interruptions)*... Everyone, please take your seats. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Sir, my point of order is under Rule 236. When a Member rises to speak, his name shall be called by the Chairman. If more Members, than one, rise at the same time, the Member whose name is so called shall be entitled to speak. Sir, the time allotted to the BJP has exhausted. They are giving name after name to prolong the discussion. That is not allowed. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Brittasji, you have made your point. ...*(Interruptions)*... I have heard you. ...*(Interruptions)*...

SHRI JOHN BRITTAS: Sir, you see the screen. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you. ...*(Interruptions)*...

SHRI JOHN BRITTAS: They are giving name after name. ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Derekji, I am responding to every point of order. ...*(Interruptions)*... I hope that I have also been heard when I am making my point. ...*(Interruptions)*... You are already asking your Members to come to Well. ...*(Interruptions)*... I am watching it from here. ...*(Interruptions)*... Brittasji, please sit down. ...*(Interruptions)*... As a Chair, I am telling you one thing that you are not privy to how many Members are going to speak, are you? ...*(Interruptions)*... You have made your point and, as a Chair, I am making my point. ...*(Interruptions)*... I am aware of the time. Many a time, there are two Members from your Party and it is well beyond the time, and I allow time. So, let us

not get into those minutes and seconds here. I am not going into that. ...*(Interruptions)*... Please speak Brijlalji. ...*(Interruptions)*...

श्री बृजलाल : उपसभाध्यक्ष महोदय, 7 दिसम्बर, 2010 को शीतला घाट में ब्लास्ट हुआ। शीतला घाट, बनारस में आरती हो रही थी, वहां हाइड्रोजन पेरॉक्साइड से ब्लास्ट कराए गए थे। मैं उस समय एडीजी, लॉ एंड ऑर्डर था। एक साल की एक बच्ची मां की गोद में बैठी थी, वह मारी गई थी। ...*(व्यवधान)*... दिल्ली हाई कोर्ट में ब्लास्ट हुआ। न्याय के मंदिर में 7 सितम्बर, 2011 को ब्लास्ट हुआ और 15 लोग मारे गए थे, 79 घायल हुए थे और उनमें तमाम अधिवक्ता थे। ...*(व्यवधान)*... 13 जुलाई, 2012 को झावेरी बाजार, ओपेरा हाउस, दादर में ब्लास्ट हुआ। वहां 26 लोग मारे गए और 150 लोग घायल हुए। ...*(व्यवधान)*... बोधगया ब्लास्ट में 5 लोग मारे गए और 5 घायल हुए। जर्मन बेकरी ब्लास्ट में 18 लोग मारे गए और 60 घायल हुए।

महोदय, 27.10.2013 को पटना में मोदी जी की हुंकार रैली थी। मोदी जी भाषण दे रहे थे। वहां ब्लास्ट कराए गए, जिससे यह न हो पाए। ...*(व्यवधान)*... उसमें 6 लोग मारे गए और 85 घायल हुए। मुम्बई में लश्कर-ए-तैयबा का हमला 26.11.2008 को हुआ था, यह सबको मालूम है। वहां 175 लोग मारे गए थे, जिसमें 9 पाकिस्तानी आतंकवादी थे। वहां 300 लोग घायल हुए थे। ...*(व्यवधान)*... महोदय, इस घटना को एक पार्टी ने * का रूप देने का प्रयास किया था। ...*(व्यवधान)*... इनके नेताओं ने उसको कहा कि * ...*(व्यवधान)*... इनके एक मंत्री आजकल जेल में हैं। मैं एक शादी में मुम्बई गया था और वे अपने बीच में कहने लगे कि * ...*(व्यवधान)*... मुझसे नहीं रहा गया, वे नहीं जानते थे कि मैं कौन हूं। मैंने कहा कि महोदय, मैं यूपी एटीएस का चीफ हूं, एसटीएफ का चीफ हूं और मुझे अच्छी तरह से मालूम है कि आप क्या कह कर रहे हैं। ...*(व्यवधान)*... वही केंद्रीय मंत्री और वही स्टेट मिनिस्टर आज जेल में हैं। ...*(व्यवधान)*... महोदय, इन तमाम घटनाओं में 1,184 लोग मारे गए और ये सभी घटनाएं यूपीए गवर्नमेंट में हुई थीं। ...*(व्यवधान)*...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : ऑनरेबल मेम्बर, कृपया कन्क्लूड करें। प्लीज कन्क्लूड।

श्री बृजलाल : महोदय, मैं फंडिंग पर बोलना चाहूंगा। ...*(व्यवधान)*... यह बड़ा ही आवश्यक है। आप मुझे दो मिनट का समय और दे दीजिए। ...*(व्यवधान)*... महोदय, फंडिंग आज से शुरू नहीं हुई है। ...*(व्यवधान)*... महोदय, आसिफ रजा कमांडो फोर्स बना। ...*(व्यवधान)*... उसको गुजरात लाया गया। वहां पर उसने पुलिस पर हमला किया और मारा गया। ...*(व्यवधान)*... उसका भाई आमिर रजा खान, जो आज पाकिस्तान में बैठा है, उसने आसिफ रजा कमांडो फोर्स बनाई। ...*(व्यवधान)*... और वहां 25 जुलाई, 2001 को खादिम शूज़ के मालिक पार्थ राय बर्मन का अपहरण किया गया। ...*(व्यवधान)*... महोदय, इसमें 3 करोड़, 75 लाख रुपये वसूले गये थे, उसमें से एक लाख डॉलर अल-क्रायदा के मोहम्मद अत्ता को भेजा गया था, जो कि इजिप्ट का रहने वाला था। ...*(व्यवधान)*... जिसने अमेरिका के बिजनेस सेंटर पर हमला किया था। ...*(व्यवधान)*...

* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude. ...*(Interruptions)*...

श्री बृजलाल : महोदय, यहां के हिन्दुओं का अपहरण करके और उनसे फिरौती का पैसा लेकर आतंकवाद की फंडिंग की गई। ...*(व्यवधान)*...

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आप कन्क्लूड कीजिए।...*(व्यवधान)*... आप कन्क्लूड कीजिए। ...*(व्यवधान)*...

श्री बृजलाल : महोदय, इसी तरह से मैं कहना चाहूंगा कि ...*(व्यवधान)*... महोदय, मुझे दो मिनट का और समय दे दीजिए। ...*(व्यवधान)*... इसके बाद 12 नवम्बर, 2000 को गुजरात के राजकोट से भास्कर पारिख और परेश शाह को उठाया गया, उनसे 20 करोड़ रुपये मांगे गये। ...*(व्यवधान)*... उनसे करोड़ों रुपये की फिरौती ली गई और उससे भी आतंकवाद के लिए फंडिंग हुई। ...*(व्यवधान)*... महोदय, यह विषय बहुत संगीन है। मास डिस्ट्रक्शन के वेपन्स का इस्तेमाल हुआ है। ...*(व्यवधान)*... आतंकवादी संगठन इंडियन मुजाहिदीन के द्वारा यह कार्य हुआ है।...*(व्यवधान)*... हमें इस बात का दुख है कि आतंकवाद पर राजनीति की गई। उत्तर प्रदेश में मुकदमे वापस किए गये।...*(व्यवधान)*... मुम्बई में आतंकवाद की घटनाएं हुईं। ...*(व्यवधान)*... मैं अपने विदेश मंत्री जी का शुक्रगुजार हूं कि उनके द्वारा ऐसा बिल लाया गया है, जिसके द्वारा इस सब पर नकेल कसी जा सकती है। ...*(व्यवधान)*... महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। ...*(व्यवधान)*... मैं अपने विदेश मंत्री जी को भी बहुत-बहुत धन्यवाद देता हूं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, one second. ...*(Interruptions)*... I have an announcement to make. The announcement is that the hon. Minister's reply will be tomorrow and further consideration and passing of the Bill will also be taken up tomorrow. Right now, we will go for the permitted Special Mentions. ...*(Interruptions)*... Shri Subhas Chandra Bose Pilli - absent. Dr. Prashanta Nanda - absent. Shri Maharaja Sanajaoba Leishemba.

SPECIAL MENTIONS

Need to launch a Central Sponsored Pony Project in Manipur on the lines of Project Tiger

SHRI MAHARAJA SANAJAOBA LEISEMBA (Manipur): Sir, it is a well-known historical fact that Manipur is the birth place of the internationally-famed modern Polo Game which was known to many of the British officers as "Manipuri hockey on

horseback". Lord Curzon, the then Viceroy (from 1899-1905), in his monumental paper, 'The Cradle of Polo', describes that the favourite game 'Polo' of the Englishmen in India belongs to Manipur. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Ministers, please take your seats. Brijlalji, please, आप अपनी जगह पर बैठ जाइए। The House is not adjourned yet. Please, take your seats. ...(*Interruptions*)... Everybody, please settle down. Anyone who wants to leave will leave peacefully, quietly without any disturbance. Please continue.

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Manipuri Pony, which is used in the game *Sagol Kangjei*, that is, Manipuri Hockey on Horseback, and was also used in warfare by the Manipuri, is a rare breed which is extremely agile and tough with a great stamina, is gradually becoming endangered (reducing its number below 1,000) due to the lack of grazing ground and a well-planned Pony Farm. This specific breed of Pony is also associated with the myth and history of the State.

The State Government under the leadership of our Hon'ble CM, Shri N. Biren Singh is trying its best effort to preserve Manipuri Pony. However, due to the paucity of fund, it becomes a very difficult task for the State to bring up a huge project for preservation of this endangered rare breed. Therefore, to save this Pony breed from extinction, I request the Government, through this House, for a Centrally-sponsored Pony Project in Manipur. Thank you.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

Need to help the farmers affected by heavy rains and floods in Vidarbha

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : माननीय उपसभाध्यक्ष जी, मैं आपके माध्यम से सदन का ध्यान विदर्भ संभाग के एक महत्वपूर्ण विषय पर आकृष्ट करते हुए निवेदन करना चाहता हूँ कि 8 जुलाई, 2022 के बाद वर्धा एवं अमरावती जिले सहित पूरे विदर्भ में लगातार भारी वर्षा होने के कारण लगभग सभी नदियों एवं उपनदियों में बाढ़ की परिस्थिति निर्मित हुई है। भारी वर्षा एवं बाढ़ के कारण दुर्भाग्यपूर्ण रूप से अनेक सामान्य नागरिकों की मृत्यु हुई है एवं बिजली गिरने के कारण परिसर में जनहानि हुई है। लगातार हुई भारी वर्षा के कारण अनेक जगहों पर आवास क्षतिग्रस्त हुए हैं तथा किसान वर्ग की फसलों को भी भारी नुकसान होने की जानकारी सामने आ रही है।

अतः सदन के माध्यम से मेरा केन्द्रीय गृह मंत्री जी से निवेदन है कि वे इस घटना का संज्ञान लेकर, इस कठिन परिस्थिति में सामान्य नागरिकों तथा किसानों को आवश्यक राहत तथा तत्काल मदद केन्द्र सरकार के माध्यम से मिलने हेतु आवश्यक कार्रवाई कराने की कृपा करें।

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri K.C. Venugopal, not present. Shri M. Shanmugam.

Need to reduce tax concessions and allowances to corporate sector

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I want to draw the attention of the House to a lacuna that has come in the income tax concessions being given to the corporate companies and businessmen.

Under the Income-tax Act, investment allowance up to 25 per cent of actual cost of new plant and machinery, acquired and installed, is given to the corporate assessee, which is being availed by corporate giants. It was introduced to encourage industrialists to invest their capital about 50 years back. Now, the position is entirely changed. The corporate giants take loan at a very nominal rate of interest from the banks for investment whereas they get up to 25 per cent investment allowance, which is transferred as capital reserves. Actually, the benefit of investment allowance should go to the bank since they are the lenders and if that happens, lion's share of non-performing assets will also disappear.

Similarly, depreciation allowance ranging from the rate of 5 per cent to 45 per cent, depending on the category of equipment is given to the companies under the Income-tax Act. When GST is levied on even food articles like rice and hospital ICU room charges in the name of revenue collection, there is no need to give concession to corporates, which causes loss to the exchequer.

Hence, I would demand that the Government should remove or reduce the concessions given to corporate to give social justice and equity to the common people.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to ban the use of micro plastic

DR. FAUZIA KHAN (Maharashtra): Sir, new research shows microplastics present in frequently consumed fruits and vegetables. Microplastics are synthetic or semi-synthetic, solid, water insoluble, high polymer plastic particles of a size ranging below 5 mm. Their small size allows them to pass through wastewater treatment plants and reach oceans through surface water bodies and rivers. Microplastics are non-biodegradable and persistent in marine and freshwater.

Sadly, microplastics are less studied in India despite the country being among the major plastic consumers and a producer of 5.6 million tons of plastic waste annually. Microplastics in India are used in toothpastes, detergents, cosmetics such as face-wash among others. Plastic in India is still readily available across most States, and is used and disposed of casually. The country is still in nascent stages in its fight against plastic pollution and the entry of microplastics only makes it more complicated.

Studies have found microplastics in Gujarat and Chennai coast, Mumbai beaches and Kerala lake. International studies have also found microplastics in drinking water (tap water) samples from Delhi and bottled water from Mumbai, Delhi and Chennai. National Institute of Oceanographic Studies has found microplastics absorbed in fish tissues.

Globally, several efforts have been made to control the use of microplastics. The United States banned the manufacture of products containing microplastics in

2017. The Canadian Government prohibited production of toiletries containing microplastics from January, 2018. The United Kingdom banned the use of microbeads in cosmetics early this year. Hence, I urge the Government to address the issue suitably on lines of several other countries.

SHRI JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to shift the entry pertaining to census from the Union List to Concurrent List

SHRI P. WILSON (TAMIL NADU): Sir, since 1931, no caste census has been conducted by the Union Government and caste census data collected by the Union in 2015 is not yet released. The Constitution Amendment of 1992 provided mandatory reservation for the Scheduled Casts, Scheduled Tribes, women in local body elections, but for Other Backward Classes, they were only enabling in nature. When States have used these enabling provisions to provide OBC reservation in local bodies, they were struck down by courts for want of 'empirical data'. Though under Article 342-A (3), States have power to draw up SEBC's lists, the Union alone has power to conduct census as it is a Union subject. The largest community is ultimately denied with lawful share in education and employment in this country. Since States are not able to conduct any census to gather data on caste and communities even to give any welfare measures for all, it is necessary to shift the entry 'census' from Union List to Concurrent List. Necessary action should be taken by the Government in this regard. Thank you.

SHRI JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

Concern over the problems being faced by the people living in Eco-sensitive Zones

DR. V. SIVADASAN (KERALA): Sir, thousands of common people in the remote areas of our nation are worried about their land and shelter. In the name of Ecological Sensitive Zones, people are being forced to leave their homes. They are facing the threat of eviction from their own homeland. The land where they are living is their own land. Not only them, but also their forefathers were born and brought up in these areas. But the recent developments in our country are creating a painful situation for them. Lakhs of people will be evicted from these areas. This will be a large humanitarian crisis. They are unable to build or develop schools. The citizens in India should be facilitated with proper health care institutions. But in this region, they will be unable to build or maintain the hospital buildings, the labs and other essential health care facilities. The development of this region will be stunted. The real estate mafia is misusing this uncertainty. They are purchasing the land for cheap prices. The people living near the forests are in extreme psychological distress. Most of them are *Adivasis* and poor peasants. Whatever be the cost, the people should be protected. Their lives and livelihoods should be preserved. I request immediate intervention of the Government for the suffering people of these areas. Thank you.

SHRI JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Jayant Chaudhary; absent. Shri Elamaram Kareem.

Need to withdraw the decision of removal of the leaders of Malabar Rebellion from the Dictionary of Martyrs of India's Freedom Struggle

SHRI ELAMARAM KAREEM (Kerala): Sir, the Government of India decided to remove 387 leaders of Malabar Rebellion, including its brave leaders like Variyamkunnath Kunjahammad Haji and Ali Musaliyar from the dictionary of Martyrs of India's Freedom Struggle jointly published by the Ministry of Culture and Indian Council of Historical Research (ICHR). It is an unfortunate move and is a part of the efforts to portray the Malabar Rebellion just as a revolt between two religions. India's freedom struggle is adorned with sacrifices of thousands of such valiant martyrs as recorded by our historians. There is no logic in removing these 387 leaders as they have been officially recognized as freedom fighters by the Government of Kerala. Hence, I request the Government to direct the ICHR to revert its decision to remove the 387 leaders from the list of freedom fighters from the fifth Volume of the Dictionary of Martyrs of India's Freedom Struggle. Thank you, Sir.

DR. V. SIVADASAN (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to ensure adequate supply of fertilizers to Odisha on monthly basis during the ongoing Kharif season

DR. AMAR PATNAIK (Odisha): Sir, Odisha is facing a short supply of various fertilizers during the ongoing Kharif season. Given the good amount of rainfall received in July, the agricultural operations in the State have picked up and so also the demand for various fertilizers. But the State does not have a sufficient supply of fertilizers to cater to these demands. There is a short supply of 26,586 MT of DAP; 6,275 MT of MOP and 9,365 MT of NPKS against the requirement as of 30.06.2022. Further, to date, the supply of Urea, DAP, MOP and NPKS is only 25 per cent, 16 per cent, 10 per cent and 20 per cent respectively against the planned requirement for July 2022.

Further, I would like to bring to your attention that this is not the first time that Odisha is facing an acute scarcity of fertilizers for Kharif crops. The issue has been persisting for over a decade now. During the last Kharif season, the overall supply of Urea had been 62 per cent against the allocation and 69 per cent against the agreed supply plan, while for other fertilizers, it was also 60 per cent to 74 per cent. Short supply of fertilizers adversely affects the agricultural production in the State and invites law and order situation in most of the districts.

Therefore, I urge the Government to ensure an adequate supply of fertilizers to Odisha as per monthly requirements, including the backlog of previous months to warrant smooth agricultural operations, farmers' welfare and avoid agrarian unrest. Thank you, Sir.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need to improve road and rail connectivity to the villages affected by the Left Wing
Extremism in Odisha**

SHRI SUJEET KUMAR (Odisha): Sir, although the efforts by the Odisha Government have been successful in pushing the instances of violence related to Left Wing Extreme (LWE) to the fringes by ushering in much-needed development, sporadic acts of violence continue to threaten lives. In 2021 alone, there have been 32 incidents resulting in 3 deaths in Odisha. Recently, one such sporadic act of violence occurred in June 2022 wherein three commandos belonging to the Central Reserve Police Force in the Nuapada District were martyred. To curb such future violence, it is essential to increase connectivity by providing linkages to remote areas on the developmental map.

Therefore, the State Government has been continuously requesting the Union Government to sanction projects to boost railway connectivity between districts such as Malkangiri to Bhadrachalam and between Nabrangpur to Junagarh. Additionally, the development of the stretch of NH-326 from Jeypore to Motu via Malkangiri to 4-lane road is imperative to boost such connectivity.

Additionally, connectivity can also be achieved by doubling the sanction of road construction projects under the PMGSY to connect remote villages of the areas heavily affected by the LWE. I would request active support from the Central Government to eliminate these unfortunate incidents and keep Left Wing Extremism in check. Thank you, Sir.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to address the unemployment problem in the country

SHRI SANDOSH KUMAR P (Kerala): Sir, we are witnessing alarming rate of unemployment in general and among the educated youth in particular. This is an issue that needs urgent intervention. As per the data of CMIE, the rate of unemployment in the country was 7.83 in May. However, the rate of unemployment is about 13 per cent among educated youth. The CMIE also states that one in five college graduates is unemployed. This high unemployment rate among the college educated has caused widespread youth disillusionment and it reflects the growing crisis in India's job market. In February, 2022, the Union Ministry of Personnel stated that there are eight lakh job vacancies in Government. But only 78,000 have been filled. At the same time, CMIE data itself states that 17 million Indians are actively looking for a job. Shockingly, more than 12 million people had applied for 35,000 clerical jobs at Indian Railways. This is a clear reflection of the alarming rate of unemployment among Indian youth. The recent Government documents reveal a declining trend of regular employees in the Central Public Sector Enterprises. Temporary workers accounted for 37 per cent of the employees in 2019-20 compared to 19 per cent in 2015-16. Hence, there is a huge gap between demand and supply of job. We should not forget the fact that the 'Make in India' programme had promised to create 100 million jobs by 2022. Therefore, tackling unemployment among youth should be the most critical policy priority of the Government and concrete steps should be taken in this regard. Thank you.

SHRI A. A. RAHIM (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 1100 hours on Tuesday, the 26th July, 2022.

The House then adjourned at fifty-two minutes past five of the clock till eleven of the clock on Tuesday, the 26th July, 2022.

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